

HARYANA VIDHAN SABHA
RESUME
OF
BUSINESS TRANSACTED
BY THE
FOURTEENTH HARYANA VIDHAN SABHA
DURING
THE THIRD (JANUARY- FEBRUARY-MARCH) SESSION, 2020
WITH
APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
JANUARY FEBRUARY-MARCH, 2020

PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Third Session held from 20th January, 2020 and 20th February, 2020 to 4th March, 2020 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2020

Secretary.

TABLE OF CONTENTS

Sr. No.	Subject	Page
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme Observed	
5.	Panel of Chairpersons	
6.	Committees	
7.	Governor's Address	
8.	References	
9.	Financial Business	
10.	Legislation	
11.	Synopsis of the Bills	
12.	Resolutions- Non-Official	
13.	Report presented/ Laid	
14.	Papers presented/Laid/Re-laid	
15.	Adjournment Motions Under Rule-66	
16.	Calling Attention Motions Under Rule-73	
17.	Short Duration Discussion Under Rule 73-A	
18.	Statements made by the Minister	
19.	Comparative statement of speeches made and time taken thereon	
20.	Figures relating to Questions	
21.	Question Statement	
22.	Statement Showing the Date-Wise Number of Starred Questions Answered/not put/Postponed	
23.	Statement showing the Date-Wise Number of Starred Questions deemed to have been answered Under Rule 45 (1)	
24.	Statement showing the number of Starred Questions in the name of Different Ministers date-wise	
25.	Walk-outs	
26.	Appendix Bulletins (January-February- March) Session, 2020	

STATEMENT REGARDING COUNCIL OF MINISTERS ETC.

As on 31st March, 2020.

SPEAKER

Shri Gian Chand Gupta

CHIEF MINISTER

Shri Manohar Lal

DEPUTY CHIEF MINISTER

Shri Dushyant Chautala

MINISTERS

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

MINISTERS OF STATE

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**AS ON 31ST MARCH, 2020.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Third Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 20th January, 2020, by an order of the Governor dated the 4th January, 2020 and adjourned sine-die on 20th January, 2020 shall meet at 11:00 A.M. on Thursday, the 20th February, 2020 and continued to meet till the 4th March, 2020, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 4th March, 2020.

During the Session, the Sabha held 10 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS THIRD SESSION HELD FROM 20TH JANUARY, 2020 TO 04TH MARCH, 2020.

Dated

Programme

1.	2.
20 th January, 2020 (11:00 A.M.)	The Governor has started his speech at 11:40 A.M.. The Governor has intimated the House that as this Session is convened for ratifying the 126 th constitutional amendment to extend reservation for Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Assemblies by another 10 year hence, he will deliver a full-fledged Address during the forthcoming Budget Session of Vidhan Sabha.
20 th January, 2020 (12:12 P.M. to 12:41 P.M.)	<p>1. Obituary References (For details see under the heading ‘References’).</p> <p>2. Presentation and adoption of the First Report of the Business Advisory Committee.</p> <p>3. Motion under Rule 15 regarding exemption of the day’s proceedings from the provisions of the Rule “Sittings of the Assembly”, indefinitely. (Carried)</p> <p>4. Motion under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried)</p> <p>5.OFFICIAL RESOLUTION. Regarding Ratification of the Constitution (One Hundred and twenty-sixth Amendment) Bill, 2019. “ That this House ratifies the amendments to the Constitution of India falling within the purview of the clause (d) of proviso to clause (2) of article 368, proposed to be made by the Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019, as passed by the both the House of Parliament.” (Carried)</p>
20 th February, 2020 (11:00 A.M.)	Governor’s Address to the Members of the Haryana Vidhan Sabha.
20 th February, 2020 (11:42 A.M. to 12:02 P.M.)	<p>1. Laying of a copy of the Governor’s Address on the Table of the House by the Speaker.</p> <p>2. Obituary References (For details see under the heading ‘References’).</p> <p>3. Presentation and adoption of the Second Report of the Business Advisory Committee.</p>

24 th February, 2020 (2:00 P.M to 6:31 P.M.)	Discussion on Governor's Address.
25 th February, 2020 (11:00 A.M. to 02:36 P.M.)	Resumption of discussion on the Governor's Address.
26 th February, 2020 (11:00 A.M. to 03:00 P.M.)	<p>1. MOTION UNDER RULE 30. That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 27th February, 2020.</p> <p>2. Resumption of discussion on the Governor's Address.</p> <p>3. Presentation of Supplementary Estimates for the year 2019-2020 (Second Instalment).</p> <p>4. Presentation of Report of Estimates Committee.</p> <p>5. Discussion and voting on the Demands for Supplementary Estimates for the year 2019-2020 (Second Instalment).</p> <p>Resumption of discussion on the Governor's Address and voting on the Motion of Thanks.</p>
27 th February, 2020 (11:00 A.M. to 04:43 P.M.)	
28 th February, 2020 (11:00 A.M. to 02: 44 P.M.)	<p>1. Obituary References (For details see under the heading 'References').</p> <p>2. Presentation of Budget Estimates for the year 2020-2021.</p>
2 nd March, 2020 (02:00 P.M. to 06:37 P.M.)	General discussion on the Budget Estimates for the year 2020-2021.
3 rd March, 2020 (11:00 A.M. to 05: 23 P.M.)	1. Resumption of General discussion on the Budget Estimates for the year 2020-2021.
	<p>2. MOTION UNDER RULE 121. "That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :- (i) Committee on Public Accounts; (ii) Committee on Estimates; (iii) Committee on Public Undertakings; and (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes, for the year 2020-2021 be suspended.</p>
	<p>"That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2020-2021, keeping in view the proportionate strength of various parties/groups in the House".</p>
	(Carried)

3. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

- (i) The Haryana Appropriation (No.1) Bill, 2020.
- (ii) The Haryana Private Universities (Amendment) Bill, 2020.
- (iii) The Haryana State Higher Education Council (Amendment) Bill, 2020.
- (iv) The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.
- (v) The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.
- (vi) The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020.
- (vii) The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.
- (viii) The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.

4th March, 2020
(11:00 A.M. to 07:04 P.M)

1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely.

(Carried)

2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.

(Carried)

3. Resumption of General discussion on the Budget Estimates for the year 2020-2021 and reply by the Chief Minister.

4. Discussion and Voting on Demands for Grants on Budget for the year 2020-2021.

5. Presentation of Reports of the Assembly Committees:-

(i) Forty Ninth Report of the Committee on Government Assurances for the year 2019-2020.

(ii) Eightieth Report of the Committee on Public Accounts for the year 2019-2020 on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2016-2017 and on the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2017.

(iii) Sixty Sixth Report of the Committee on Public Undertakings for the year 2019-2020

on the Report of the Comptroller & Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 31st March, 2015 and 31st March, 2016.

(iv) Forty Third Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020 on Reservation/ representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various departments and action taken by the Government on the recommendations contained in its Forty Second Report.

(v) Fifteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2019-2020 Report on the Audit and Inspection Notes on the Accounts of panchyat Samiti, Ambala- II for the period from April, 2017 to March, 2018 Audited by the Director, Local Audit, Haryana.

(vi) Fifth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2019-2020 on Education and Health Services Department & Haryana Sheheri Vikas Pradikaran Departments.

(vii) Seventh Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2019-2020.

6. LEGISLATIVE BUSINESS.

(i) The Haryana Appropriation (No.2) Bill, 2020.

(ii) The Haryana State Council for Physiotherapy Bill, 2020.

(iii) The Haryana Panchayati Raj (Amendment) Bill, 2020.

(iv). The Indian Stamp (Haryana Amendment) Bill, 2020.

(v). The Haryana Official Language (Amendment) Bill, 2020.

(vi). The Punjab Excise (Haryana Amendment) Bill, 2020.

(vii). The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.

PANEL OF CHAIRPERSONS

On the 10th January, 2020 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for January-March Session, 2020 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel Naneola, M.L.A.
 2. Smt. Seema Trikha, M.L.A.
 3. Shri Jagbir Singh Malik, M.L.A.
 4. Shri Randhir Singh Gollen, M.L.A.
-

COMMITTEES**(i) BUSINESS ADVISORY COMMITTEE**

[Nominated on the 10th January, 2020 under Rule 33 (1) and (3)]

- | | | |
|----|--|------------------------|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. | Shri Dushyant Chautala, Deputy Chief Minister | Member |
| 4. | Shri Anil Vij, Hon'ble Home Minister | Member |
| 5. | Shri Kanwar Pal, Parliamentary Affairs Minister | Member |
| 6. | Shri Bhupinder Singh Hooda, Leader of Opposition | Member |
| 7. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Member |
-

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 5th November, 2019 to nominate the members of the Committee on Public Accounts for the remaining period of the year 2019-2020, has nominated the following Chairperson/Members on 3rd December, 2019 to serve on the Committee on Public Accounts for the remaining period of the year 2019-2020:-

1.	Shri Harvinder Kalyan, M.L.A.	Chairperson
2.	Smt. Kiran Choudhry, M.L.A	Member
3.	Shri Dura Ram, M.L.A	Member
4.	Dr Abhe Singh Yadav, M.L.A	Member
5.	Shri Sudhir Kumar, M.L.A	Member
6.	Shri Varun Chaudhry, M.L.A	Member
7.	Shri Mamman Khan, M.L.A	Member
8.	Shri Jogi Ram Sihag, M.L.A.	Member
9.	Shri Nayan Pal Rawat, M.L.A	Member

(iii) Committee on Estimats

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 03rd December, 2019 to serve on the Committee on Estimates for the remaining period of the year 2019-2020 under Rule 233 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Sudha, M.L.A.	Chairperson
2.	Rao Dan Singh, M.L.A	Member
3.	Shri Ghanshyam Saraf, M.L.A	Member
4.	Dr Krishan Lal Middha, M.L.A	Member
5.	Shri Parmod Kumar Vij, M.L.A	Member
6.	Shri Amarjeet Dhanda, M.L.A	Member
7.	Shri Amit Sihag, M.L.A	Member
8.	Shri Surender Panwar, M.L.A.	Member
9.	Shri Balraj Kundu, M.L.A	Member

(iv) COMMITTEE OF PUBLIC UNDERTAKINGS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the remaining period of the year 2019-2020 under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 03.12.2019.

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Vinod Bhayana, M.L.A.	Member
3.	Shri Leela Ram, M.L.A.	Member
4.	Shri Ram Kumar Gautam, M.L.A.	Member
5.	Shri Bharat Bhushan Batra, M.L.A.	Member
6.	Shri Rajesh Nagar, M.L.A.	Member
7.	Shri Chiranjeev Rao, M.L.A.	Member
8.	Shri Kuldeep Vats, M.L.A.	Member
9.	Shri Randhir Singh Gollen, M.L.A.	Member

(V) RULES COMMITTEE**(Nominated on the 6th February, 2020)**

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2.	Smt. Geeta Bhukkal, MLA	Member
3.	Shri Abhay Singh Chautala, MLA	Member
4.	Dr. Abhe Singh Yadav, MLA	Member
5.	Shri Ghanshyam Dass Arora, MLA	Member
6.	Shri Bharat Bhushan Batra	Member
7.	Smt Naina Singh Chautala, MLA	Member
8.	Shri Sudhir Kumar Singla, MLA	Member

(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 3rd December, 2020 under Rule 244 (1) for the Remaining period of the year 2019-2020.

1.	Dr. Raghuvir Singh Kadian, M.L.A.	Chairperson
2.	Shri Kuldeep Bishnoi, M.L.A.	Member
3.	Shri Laxman Singh Yadav, M.L.A.	Member
4.	Smt. Nirmal Rani, M.L.A.	Member
5.	Shri Sita Ram, M.L.A.	Member
6.	Shri Shamsher Singh Gogi, M.L.A.	Member
7.	Shri Subhash Gangoli, M.L.A.	Member
8.	Shri Ram Karan, M.L.A.	Member
9.	Shri Sombir Sangwan, M.L.A.	Member
10.	Shri Jaiveer Singh, M.L.A.	Special Invitee
*11.	Shri Amarjeet Dhanda, M.L.A.	Special Invitee

* Sh. Amarjeet Dhanda, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve the Committee on Government Assurances w.e.f. 27th January, 2020 for the remaining period of the year 2019-20.

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 03.12.2019 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2019-20/104, dated 4th December, 2019]

1.	Dr. Kamal Gupta, M.L.A.,	Chairperson
2.	Shri Sri Krishan Hooda, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Bishan Lal Saini, M.L.A.	Member
5.	Shri Ram Kumar Kashyap, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Shri Ram Niwas, M.L.A.	Member
8.	Advocate General, Haryana	Member

(VIII) House Committee

(Nominated on 22nd November, 2019 for the remaining period of the year-2019-20 under Rule 265)

- | | |
|--|------------------------|
| 1. Shri Ranbir Gangwa, Hon'ble
Deputy Speaker | Ex-Officio Chairperson |
| 2. Shri Aseem Goel, MLA | Member |
| 3. Shri Dura Ram, MLA | Member |
| 4. Shri Pardeep Chaudhary, MLA | Member |
| 5. Shri Randhir Singh Gollen MLA | Member |
-

(IX) Committee On The Welfare Of Scheduled Castes, Scheduled Tribes And Backward Classes

(Nominated on 3rd December, 2019)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 5th November, 2019 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the remaining period of the year 2019-2020, has nominated the following Chairperson and Members on 3rd December, 2019 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the remaining period for the year 2019-2020:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Mohd. Ilyas, M.L.A.	Member
3. Shri Jagdish Nayar, M.L.A.	Member
4. Shri Jaiveer Singh, M.L.A.	Member
5. Shri Bishamber Singh, M.L.A.	Member
6. Shri Lakshman Napa, M.L.A.	Member
7. Shri Satya Parkash, M.L.A.	Member
8. Smt. Renu Bala, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member

The Committee was constituted w.e.f 3rd December, 2019 vide Haryana Vidhan Sabha, Secretariat Notification No. HVS.Wel.SC,ST&BC/1/2019-20/107, dated 4th December, 2019.

(X) Committee on Privileges

The Committee of Privileges was not constituted from 27-11-209
to 31-03-2020.

(XI) Petitions

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2019-20 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 03rd December, 2019.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Smt. Geeta Bhukkal, MLA	Member
3.	Smt Shakuntla Khatak, MLA	Member
4.	Smt. Naina Singh Chautala, MLA	Member
5.	Shri Deepak Mangla, MLA	Member
6.	Shri Sanjay Singh, MLA	Member
*7.	Shri Rakesh Daultabad, MLA	Member
** 8.	Sh. Jogi Ram Sihag, MLA	Member
***9.	Sh. Bishan Lal Saini, MLA	Special Invitee

*Sh. Rakesh Daultabad, MLA resigned on 07th January, 2020 by Fax, accepted by Hon'ble Speaker on 10th January, 2020 and notified vide Notification No. HVS/Petitions-1/2019-20/5, dated 13th January 2020.

**Sh. Jogi Ram Sihag, MLA was nominated as a Member on 27.01.2020 and notified vide notification No. HVS/Petitions-1/2019-20/10, dated 28th January 2020.

***Sh. Bishan Lal Saini, MLA was nominated as a Special Invitee and notified vide Notification No. HVS/Petitions/1/2019-20/4, dated 13th January, 2020.

(XII) Committee on Local Bodies & Panchayati Raj Institutions**(Nominated on 03rd December, 2019)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 03rd December, 2019 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2019-2020 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Shri Pardeep Chaudhary, M.L.A.	Member
3.	Shri Mohan Lal Badoli, M.L.A.	Member
4.	Shri Narender Gupta, M.L.A.	Member
5.	Shri Sanjay Singh, M.L.A.	Member
6.	Shri Shishpal Singh, M.L.A.	Member
7.	Shri Neeraj Sharma, M.L.A.	Member
8.	Shri Ram Niwas, M.L.A.	Member
9.	Shri Dharam Pal Gonder, M.L.A.	Member

Special Invitees

- *1. Shri Dura Ram, M.L.A.
- **2. Shri Lila Ram, M.L.A.

* and ** Shri Dura Ram, M.L.A. and Shri Lila Ram M.L.A. to serve on the Committee was nominated as special invitee w.e.f. 10th January, 2020 for the remaining period of the year 2019-20.

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (Building & Roads)
(Nominated on 3rd December, 2019)**

The following members have been nominated by the Hon'ble Speaker on the 03rd December, 2019, to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (B&R) of Haryana Vidhan Sabha for the remaining period of the year 2019-2020, under Rule 274 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1.	*Shri Mahipal Dhanda, M.L.A.	Chairperson
2.	Shri Abhay Singh Chautala, M.L.A.	Member
3.	Shri Jagdish Nayar, M.L.A.	Member
4.	Shri Aftab Ahmed, M.L.A.	Member
5.	Shri Dharam Singh Chhoker, M.L.A.	Member
6.	Shri Mohan Lal Badoli, M.L.A.	Member
7.	Shri Mewa Singh, M.L.A.	Member
8.	Smt. Shailly, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member

*Shri Mahipal Dhanda, MLA has resigned from the Chairmanship of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) w.e.f. 10.12.2019 and his resignation has been accepted by the Hon'ble Speaker with effect from 10.12.2019.

The Hon'ble Speaker has been pleased to nominate Shri Jagdish Nayar, MLA, as Chairperson and Shri Mahipal Dhanda, MLA as member to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) w.e.f. 10.12.2019 for the remaining period of the year 2019-2020.

1.	Shri Jagdish Nayar, M.L.A.	Chairperson
2.	Shri Abhay Singh Chautala, M.L.A.	Member
3.	Shri Mahipal Dhanda, M.L.A.	Member
4.	Shri Aftab Ahmed, M.L.A.	Member
5.	Shri Dharam Singh Chhoker, M.L.A.	Member
6.	Shri Mohan Lal Badoli, M.L.A.	Member
7.	Shri Mewa Singh, M.L.A.	Member
8.	Smt. Shailly, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member
10.	*Dr. Krishan Lal Middha, M.L.A.	Special Invitee
11.	*Shri Sita Ram, M.L.A.	Special Invitee

*** Dr. Krishan Lal Middha, M.L.A. & Shri Sita Ram, M.L.A. were nominated as Special Invitees to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 10.01.2020 for the remaining period of the year 2019-20.**

(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the remaining period of the year 2019-2020 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 3rd December, 2019 and vide notification No. HVS/E&H/1/2019-2020/102 dated 4th December, 2019.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Rajinder Singh Joon, MLA	Member
3.	Shri Gopal Kanda, MLA	Member
4.	Shri Vinod Bhayana, MLA	Member
5.	Shri Ram Kumar Gautam, MLA	Member
6.	Shri Narender Gupta, MLA	Member
7.	Shri Balbir Singh, MLA	Member
8.	Shri Varun Chaudhary, MLA	Member
9.	Shri Balraj Kundu, MLA	Member
*10.	Smt. Nirmal Rani, MLA	Special Invitee
*11.	Shri Laxman Singh Yadav, MLA	Special Invitee

*Vide Notification No. HVS/E&H/2019- 2020/7 dated on 13th January, 2020, Smt. Nirmal Rani, MLA and Shri Laxman Singh Yadav, MLA have been nominated as Special Invitee to serve the Committee for the remaining period of the year 2019-2020.

GOVERNOR'S ADDRESS

The Governor has started his speech at 11:40 A.M. on the 20th January, 2020.

The Governor has intimated the House that as this Session is convened for ratifying the 126th constitutional amendment to extend reservation for Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Assemblies by another 10 year hence, he will deliver a full-fledged Address during the forthcoming Budget Session of Vidhan Sabha.

The Governor addressed the Vidhan Sabha on Thursday the 20th February, 2020 at 11:00 A.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 20th February, 2020 at 11.42 A.M.

The Motion of Thanks on the Governor's Address was moved on the 24th February, 2020 by Dr. Abhe Singh Yadav, MLA and Seconded by Sh. Jogi Ram Sihag MLA.

The motion was discussed:-

On 24 th February, 2020 for 147 minutes	(Treasury 84 minutes and Opposition 52 minutes and Independent 11 minutes)
On 25 th February, 2020 for 123 minutes	(Treasury 63 minutes, Opposition 51 minutes and Independent 9 minutes)
On 26 th February, 2020 for 108 minutes	(Treasury 44 minutes and Opposition 54 minutes and Independent 10 minutes)
On 27 th February, 2020 for 177 minutes	(Treasury 142 minutes and Opposition 25 minutes and Independent 10 minutes)

Fourty three members took part in the discussion, twenty five members from Treasury Benches including the Chief Minister speaking for 333 minutes, twelve members from Opposition speaking for 182 minutes and six members Independent speaking for 40 minutes.

The Motion was put before the House on the 20th February, 2020 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 27th February, 2020.

REFERENCES

References to the deaths of late :-

1. Shri Ishwar Dayal Swami, former Union Minister of State.
2. Shri Shamsher Singh Surjewala, former Minister of Haryana and former Member of Parliament.
3. Shri Het Ram, former Member of Parliament.
4. Shri Ashwini Kumar, former Member of Parliament.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Others.

were made on the 20th January, 2020, by the Chief Minister and Spoke.

Shri Bhupinder Singh Hooda, Leader of the Opposition, Spoke.

References to the deaths of late :-

1. Chaudhary Khurshid Ahmed, former Minister of Haryana.
2. Chaudhary Ude Singh Dalal, former Member of Haryana Legislative Assembly.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Others.

were made on the 20th February, 2020, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke.

References to the deaths of late :-

1. Smt. Parmeshwari W/o Shri Bhagi Ram, former Minister of Haryana.
2. Shri Nathi Ram B/o Shri Balwant Singh, former Member of Haryana Vidhan Sabha.

were made on the 28th February, 2020, by the Deputy Chief Minister and spoke.

The Speaker also associated himself with the sentiments expressed in the House, spoke.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Ishwar Dayal Swami, former Union Minister of State	Shri Rajender Swami S/o Late Shri Ishwar Dayal Swami, Former Union Minister of State, H. No. 947, Sector-13, Urban Estate, Karnal.
2.	Shri Shamsher Singh Surjewala, former Minister of Haryana.	Shri Randeep Singh Surjewala, Ex-Minister, Kisan Bhawan, Surjewala Niwas, Dhand Road, Kaithal.
3.	Shri Het Ram, former Member of Parliament.	Shri Sidharth S/o Late Shri Het Ram, former Member of Parliament, Village Sahuwala-II, District Sirsa.
4.	Shri Ashwini Kumar, former Member of Parliament.	Smt. Kiran Chopra W/o Late Shri Ashwini Kumar, former Member of Parliament, Plot No.2, Printing Press Complex, Ring Road, Wazirpur, New Delhi.
5.	Freedom Fighters of Haryana	
(i)	Shri Nihal Singh, Village Karira, District Mahendragarh	Shri Kamal Kishore S/o Late Shri Nihal Singh, Village Karira, District Mahendragarh.
(ii)	Sardar Tara Singh, Village Bir Babran, District Hisar.	Shri Karamjeet Singh S/o Late Sardar Tara Singh, Village Bir Babran, District Hisar.
6.	Martyrs of Haryana	
(i)	Subedar Major Parkash Chand, Village Bajar, District Mahendragarh.	Smt. Saroj Devi W/o Late Subedar Major Parkash Chand, Village Bajar, District Mahendragarh.
(ii)	Junior Warrant Officer Gobind Singh, Village Pathera, District Mahendragarh.	Smt. Beena Devi W/o Late Junior Warrant Officer Gobind Singh, Village Pathera , District Mahendragarh.
(iii)	Havildar Sumer Singh, Village Pathera, District Mahendragarh.	Smt. Jyoti W/o Late Havildar Sumer Singh, Village Pathera, District Mahendragarh.
(iv)	Havildar Jai Pal, Village Amroli, District Palwal.	Smt. Anjali W/o Late Havildar Jai Pal, Village Amroli, District Palwal.
(v)	Havildar Nirmal Singh, Village Dhanupura, District Yamunanagar.	Smt. Gurmeet Kaur W/o Late Havildar Nirmal Singh, Village Dhanupura, District Yamunanagar.

(vi)	L.A.C. Chirag Nain, Village Danoda Khurd, District Jind.	Shri Harikesh Nain F/o Late L.A.C. Chirag Nain, Ramnagar Colony, Narwana District Jind.
(vii)	Lance Naik Tejpal, Village Khalilpur, District Gurugram.	Smt. Usha Devi W/o Late Lance Naik Tejpal, Village Khalilpur, District Gurugram.
(viii)	Sepoy Naveen, Village Nangal Pipa, District Mahendragarh.	Smt. Priyanka W/o Late Sepoy Naveen, Village Nangal Pipa, District Mahendragarh.
(ix)	Sepoy Amit, Village Mundsa, District Jhajjar.	Smt. Sumit W/o Late Sepoy Amit, Village Mundsa, District Jhajjar.
(x)	Sepoy Satyawan, Village Jakhauda, District Jhajjar.	Smt. Reeta W/o Late Sepoy Satyawan, Village Jakhauda, District Jhajjar.
(xi)	Sepoy Parvesh, Village Surehti, District Jhajjar.	Smt. Pinky W/o Late Sepoy Parvesh, Village Surehti, District Jhajjar.
(xii)	Sepoy Kushal Pal Singh, Village Kalrum, District Karnal.	Smt. Poonam W/o Late Sepoy Kushal Pal Singh, Village Kalrum, District Karnal.
9.	Common	
(i)	Shri Satbir.	Shri Kanwar Pal, Education Minister, Haryana, Village Bahadurpur, Post Office Khijrabad, Tehsil Chhachhrauli, District Yamunanagar.
(ii)	Captain Karan Singh Dalal.	Shri Jai Parkash Dalal, Agriculture Minister, Haryana, H. No.1704, Sector-13, Bhiwani.
(iii)	Smt. Sushila Devi.	Smt. Seema Trikha, MLA, H.No. 742, Sector-21B, Faridabad.
(iv)	Smt. Sona Devi.	Shri Subhash Gangoli, MLA, Village Gangoli, District Jind.
(v)	Smt. Padma Swami.	Shri Rajender Swami, S/o Shri Ishwar Dayal Swami, Ex-Union Minister of State H.No. 947, Sector-13, Urban Estate, Karnal.

(vi)	Shri Devender Singh.	Shri Surinder Singh Barwala, Ex-MP, Tika Ram House, Patiala Chowk, Jind.
(vii)	Smt. Urmila Dabda.	Shri Randeep Singh Surjewala, Ex-Minister, Kisan Bhawan, Surjewala Niwas, Dhand Road, Kaithal.
(viii)	Shri Om Parkash.	Shri Somvir Singh, Ex-MLA, Village Gagarwas, District Bhiwani.

FINANCIAL BUSINESS

1. BUDGET

The Budget Estimates for the year 2020-2021 were presented to the House by the Finance Minister on the 28th February, 2020.

(i) GENERAL DISCUSSION.

The General discussion on Budget was held on the :-

2 nd March, 2020 for 216 minutes	(Treasury 103 minutes and Opposition 99 and Independent 14 minutes)
3 rd March, 2020 for 175 minutes	(Treasury 91 minutes and Opposition 66 and Independent 18 minutes)
4 th March, 2020 for 168 minutes	(Treasury 127 minutes and Opposition 41 minutes)

The total time taken by the Treasury Benches was 321 minutes i.e. three hundred and twenty one minutes and by the Opposition i.e. 206 minutes i.e. two hundred and six minutes and by the Independent i.e. 32 minutes i.e. thirty two minutes. The total number of members who participated was 43 (27 from the Treasury Benches, 13 from the Opposition and 03 Independent).

(ii) DEMANDS FOR GRANTS

There were in all 45 Demands for Grants totaling a sum of `159777,68,18,857/- . According to the previous practice and to save the time of the House, all the Demands for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 4th February, 2020. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

Shri Bharat Bhushan Batra, Shri Pardeep Chaudhary, Shri Jaiveer Singh, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Subhash Gangoli, Shri Mamman Khan and Mohd. Ilyas, Members from the Indian National Congress Party spoke for 05, 01, for a while, for a while, 04, 01, 04 and for a while, respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 3 minutes.

The Chief Minister, while replying to the debates, spoke for 2 minutes.

Demands Nos. 1 to 45 were put together and carried.

II. THE SUPPLEMENTARY ESTIMATES 2019-2020 (SECOND INSTALMENT)

There were in all 11 Demands for Grants totaling a sum of `1629,51,62,760/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 1 to 4, 6, 11, 19, 23, 27, 28 and 42) on the order paper were deemed to have been read and moved together in the House on the 26th February, 2020. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 1 minute.

Demand Nos. 1 to 4 were put together and carried.

Demand No. 6 was put and carried.

Demand No.11 was put and carried.

Demand No. 19 was put and carried.

Demand No. 23 was put and carried.
Demand No. 27 was put and carried.
Demand Nos. 28 was put and carried.
Demand No. 42 was put and carried.

III. THE HARYANA APPROPRIATION (NO.1) BILL, 2020.

The Haryana Appropriation (No.1) Bill, 2020 (Bill No. 4-HLA of 2020) in respect of the Supplementary Estimates for the year 2019-2020 (Second Instalment) voted by the Sabha on the 26th February, 2020 was introduced and considered on 3rd March, 2020.

There were 11 Demands in all totaling a sum of `1629,51,62,760/-.

The Bill was passed.

IV. THE HARYANA APPROPRIATION (NO.2) BILL, 2020.

The Haryana Appropriation (No.2) Bill, 2020 (Bill No. 18-HLA of 2020) in respect of the Demands on the Budget voted by the Sabha on the 4th March, 2020 was introduced and considered on the same day.

There were 45 Demands in all totaling a sum of `159777,68,18,857/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on 03.03.2020 and 04.03.2020. The Sabha passed Sixteen Bills including two Appropriation Bills in respect of the Supplementary Estimates for the year 2019-2020 (Second Instalment) and Budget Estimates for the year 2020-2021 (See Table).

TABLE

Sr. No.	Title of the Bill	Bill No	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2		3	4	5	6	7	8	9	10	11	12
1.	The Haryana Private Universities (Amendment) Bill, 2020.	Bill No. 01-HLA of 2020	Education Minister	03.03.2020	03.03.2020	1 4 0	1 6 0	- - -	- - -	- - -	12	03.03.2020
2.	The Haryana State Higher Education Council (Amendment) Bill, 2020.	Bill No. 02-HLA of 2020	Education Minister	03.03.2020	03.03.2020	2 1 0	4 5 0	- - -	- - -	- - -	12	03.03.2020
3.	The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.	Bill No. 03-HLA of 2020	Transport Minister	03.03.2020	03.03.2020	- - -	- - -	- - -	- - -	- - -	3	03.03.2020
4.	The Haryana Appropriation (No.1) Bill, 2020.	Bill No. 04-HLA of 2020	Chief Minister	03.03.2020	03.03.2020	- - -	- - -	- - -	- - -	- - -	3	03.03.2020
5.	The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.	Bill No. 05-HLA of 2020	Agriculture and Farmers Welfare Minister	03.03.2020	03.03.2020	1 2 0	3 8 0	- - -	- - -	- - -	14	03.03.2020
6.	The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020.	Bill No. 06-HLA of 2020	Minister of State for Women and Child Development	03.03.2020	03.03.2020	- - -	- - -	- - -	- - -	- - -	3	03.03.2020
7.	The Haryana State Council for Physiotherapy Bill, 2020.	Bill No. 07-HLA of 2020	Parliamentary Affairs Minister	04.03.2020	04.03.2020	1 1 0	1 5 0	- - -	- - -	- - -	10	04.03.2020
8.	The Haryana Panchayati Raj (Amendment) Bill, 2020.	Bill No. 08-HLA of 2020	Deputy Chief Minister	04.03.2020	04.03.2020	- - -	- - -	- - -	- - -	- - -	2	04.03.2020
9.	The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.	Bill No. 09-HLA of 2020	Chief Minister	03.03.2020	03.03.2020	3 5 0	7 5 0	- - -	- - -	- - -	16	03.03.2020

10.	The Indian Stamp (Haryana Amendment) Bill, 2020.	Bill No. 12-HLA of 2020	Deputy Chief Minister	04.03.2020	04.03.2020	- - -	- - -	- - -	- - -	- - -	3	04.03.2020
11.	The Haryana Official Language (Amendment) Bill, 2020.	Bill No. 13-HLA of 2020	Education Minister	04.03.2020	04.03.2020	2 2 0	3 12 0	- - -	- - -	- - -	18	04.03.2020
12.	The Punjab Excise (Haryana Amendment) Bill, 2020.	Bill No. 14-HLA of 2020	Deputy Chief Minister	04.03.2020	04.03.2020	1 1 0	2 5 0	- - -	- - -	- - -	10	04.03.2020
13.	The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.	Bill No. 15-HLA of 2020	Minister of State for Social Justice & Empowerment	04.03.2020	04.03.2020	3 2 1	13 23 3	- - -	- - -	- - -	42	04.03.2020
14.	The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.	Bill No. 16-HLA of 2020	Agriculture and Farmers Welfare Minister	03.03.2020	03.03.2020	4 2 0	4 6 0	- - -	- - -	- - -	15	03.03.2020
15.	The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020.	Bill No. 17-HLA of 2020	Deputy Chief Minister	04.03.2020	04.03.2020	- - -	- - -	- - -	- - -	- - -	3	04.03.2020
16.	The Haryana Appropriation (No.2) Bill, 2020.	Bill No. 18-HLA of 2020	Chief Minister	04.03.2020	04.03.2020	- - -	- - -	- - -	- - -	- - -	4	04.03.2020

T – Treasury
O- Opposition
I- Independent

**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA
DURING BUDGET SESSION, 2020.**

1. The Haryana Private Universities (Amendment) Bill, 2020. **(Bill No. 01-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that as per the provision envisaged in the present Haryana Private Universities Act, 2006 there is no scope for the change of name of an established Private University under the Act. Therefore, to insert a clause for change of name is also required and therefore an amendment for insertion of such clause in the principal Act has also been introduced.

Further, there is a need for creation and expansion of educational institutions for improving opportunities of higher education for the youth of the State. In order to accommodate the growth of students in higher education, and also to cross the target of 30% gross enrolment ratio (GER), we need to roughly double the number of institutions at all levels. The government intervention would not be adequate to meet this benchmark in higher education. We need to enlist the participation of private sector in a major way. Haryana Private Universities Act, 2006 has been brought essentially to rope in private sector to supplement the initiative of Government in expanding the capacity in higher education and upscaling its standards.

2. The Haryana State Higher Education Council (Amendment) Bill, 2020. **(Bill No. 02-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the State Government considered it expedient to establish a State Council for Higher Education as a collective of the Government, Universities, academics and experts with a view to forge a synergic relationship among them by occupying an operational space between the Government and the Universities and Colleges on one hand and between the Universities/ Colleges and apex level regulatory bodies on the other. Since its establishment, the Council has been working towards bringing qualitative changes in higher education system in universities and colleges. To bring in more systemic changes and for the smooth functioning of the Council.

3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020. **(Bill No. 03-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the licenses granted under the provisions of Haryana Development and Regulation of Urban Areas Act of 1975 are renewed for a period of five years. However, it has been observed that different licensed colonies may be at different stages of development/ construction and accordingly may not require fixed license renewal period of 5 years for completion of the colony. Therefore, it is proposed to carry out amendment in Section 3(4) of Haryana Development and Regulation of Urban Areas Act of 1975 to allow license renewal period ranging from 1 to 5 years as per requirement.

4. The Haryana Appropriation (No.1) Bill, 2020. **(Bill No. 04-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2020.

5. The Haryana Agricultural Produce Markets (Amendment) Bill, 2020. **(Bill No. 05-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the Government of India through the **e-National Agriculture Market** envisions creating a unified market place for the entire country. There are 585 markets connected on this platform nation-wide which includes 54 markets from the State of Haryana. The enabling provisions for connecting and trading on this platform have also been introduced through this bill.

It would be appropriate to summarize that the **“Haryana Agricultural Produce Markets (Amendment) Bill, 2020”** intends to create better options for the farmers to sell the agricultural produce at remunerative prices in the State of Haryana.

6. The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020. **(Bill No. 06-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the Hon’ble Supreme Court while deciding the Writ Petition (civil) No. 382 of 2013 titled as “Independent Thought versus UOI and Anr.” declared that the Protection of Children from Sexual Offences Act, 2012 being a special law prevails over Indian Penal Code, 1860 and sex with a minor wife aged between 15 to 18 years as per the prevailing exception 2 of section 375 of IPC was arbitrary and violative of the Constitution. Accordingly, the Hon’ble Apex Court invalidated the existing exception 2 of Section 375 of Indian Penal Code vide which sexual intercourse between a man and his wife being a girl of aged between 15 to 18 years is not a rape as per Section 375 but as per the provisions of Section 6 of POCSO Act, this falls within the definition of rape.

The Hon’ble Apex Court has also observed that it would be wise for all the State Legislatures to adopt the route taken by the State of Karnataka to make the child marriages void and thereby ensure that the sexual intercourse between a girl child and her husband is punishable offence under the POCSO Act and the IPC.

7. The Haryana State Council for Physiotherapy Bill, 2020. **(Bill No. 07-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks the need to create a coherent and comprehensive overarching body in the State of Haryana to for purpose of registration of Physiotherapists in

the State and for the recognition of institutions imparting training in the field of Physiotherapy and for co-ordination and determination of standards of education in the field of Physiotherapy. Since the Department of Medical Education and Research has been given the mandate to look after the Physiotherapy Education, the proposed Haryana State Council for Physiotherapy will work under the overall supervision of the Department of Medical Education and Research.

8. The Haryana Panchayati Raj (Amendment) Bill, 2020. **(Bill No. 08-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to amend the principal Act with a view that to prepare Gram Panchayat Development Plan, meetings of Ward Sabha and Gram Sabha are required to be convened; therefore, the quorum, manner and procedure to convene their meetings are necessary to be laid.

It was considered necessary to fix the date of commencement of the term of five years of the Panchayati Raj Institutions from the date of notification issued by the State Election Commission instead of their first meeting.

It was considered necessary to ensure that Gram Panchayats do not withdraw/cancel their resolutions after a period of three months of passing of the resolution so as to ensure certainty and finality of decision making in the Gram Panchayats. It is also required to ascertain that Gram Panchayats are acting upon their resolutions in a time bound manner.

To bring in more transparency and participation of the people in decision making, proposal for sale, lease or exchange of land is required to be placed before Gram Sabha for its approval before seeking approval of the Government. Besides the various activities being regulated by the Gram Panchayats, some other activities i.e stray cattle, open defecation free, burning of residuals of crops and water conservation are also required to be regulated and managed by the Gram Panchayats. Further, it was considered necessary that remedy of appeal against the order of Gram Panchayat may be made available with the authority at district headquarter instead of State Headquarter.

It was considered necessary to increase the amount of penalty in case of violation of various provisions of the Act to make it serve as an effective deterrent.

Section 176 of the Haryana Panchayati Raj Act, 1994 does not currently provide that the order passed by the civil court in an election petition shall be the final order. Nor does it have any provision of appeal against the order passed by the civil court. Therefore, it is necessary to make a provision of appeal against the order passed by the civil court in an election petition.

9. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020. **(Bill No. 09-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the State of Haryana has faced some difficulties, while interpreting and implementing the provisions of the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018 (Haryana No. 5 of 2018). In order to mitigate the difficulties, being faced by the State while interpreting the provisions it is necessary to make certain amendments in the said Act.

10. The Indian Stamp (Haryana Amendment) Bill, 2020. **(Bill No. 12-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to amend the principal Act with a view that to amendment in section 47-A of the Indian Stamp Act, 1899 is required in view of the amendment which was made vide Haryana Act No.21 of 1997 vide which the words “District Judge” was substituted by the words “the Commissioner of the Division” for appeals against the order of Collector under section 47-A of the Indian Stamp Act, 1899. Further, providing provision of calling for, examining and revising proceedings of Commissioner to the Chief Controlling Revenue Authority, Haryana against its order under section 47-A of the said Act is necessary in State revenue as well as in public interest and to prevent leakage of stamp duty in undervalued instruments of transfer of property.

11. The Haryana Official Language (Amendment) Bill, 2020. **(Bill No. 13-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to amend the principal Act with a view that the Different regional languages are rapidly replacing English as a medium of instructions and of official work in the States. It is but natural that the predominant languages should secure their rightful place. Hindi being the predominantly spoken language in the State of Haryana, use of the same for the purposes of working in Courts and Tribunals subordinate to the High Court of Punjab and Haryana has thus become a matter of practical necessity.

12. The Punjab Excise (Haryana Amendment) Bill, 2020. **(Bill No. 14-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to amend the principal Act with a view to ensuring complete check on manufacturing/sale of spurious liquor, thwarting all attempts of evasion of excise levies, plugging the leakage/pilferage, optimization of revenue, creating ambience for legitimate and responsible drinking and providing good quality liquor at reasonable price to those who drink. The Department is also making all out efforts to prevent dominance of liquor mafia. Due weightage is being given to the health and well being of the citizens of the State.

13. The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020. **(Bill No. 15-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to ensure that creamy layer is excluded from benefit of reservation, State Government shall conduct a periodical review to verify the backwardness of each of the deprived castes and include or exclude such castes as may qualify the creamy layer criteria. Further, to ensure a more proportionate distribution of reservation benefits for Scheduled Castes in respect of admissions in educational institutions at the Graduate & Post-Graduate level, it is provided in the Act making admission at the Graduate and Post-Graduate level in educational institutions, twenty per cent seats shall be reserved for the members of the Scheduled Castes of which fifty per cent of the twenty per cent seats so reserved shall be offered to the applicants belonging to Deprived

Scheduled Castes enumerated in Annexure of the Bill, as a first preference from amongst the Scheduled Castes. Where the seats offered to Deprived Scheduled Castes for admission at the Graduate and Post-Graduate level in educational institutions are not filled up in any academic year due to non-availability of candidates of Deprived Scheduled Castes possessing the requisite qualifications, the same shall, after the display of the final list of such admissions for that year be made available to candidates of Scheduled Castes by the educational institutions.

14. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020. **(Bill No. 16-HLA of 2020) (Introduced and passed on 03.03.2020).**

This Bill seeks to amend the principal Act with a view that the Haryana Pond and Waste Water Authority has been working from more than one year. After passage of more than one year, it has been observed that the qualification and experience of Technical Advisor & Member Secretary is on higher side. Such officers are not easily available to make the appointment. Accordingly, to run smoothly and increase the efficiency of The Haryana Pond and Waste Water Management Authority Act.

15. The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020. **(Bill No. 17-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to amend the principal Act with a view that the objects are to make special provisions to consolidate left out pockets of land for setting up a project and for the matters connected therewith or incidental thereto. However, the State of Haryana has faced some difficulties, while interpreting the provisions and implementing them. Hence, it is necessary to make certain amendments in the Haryana Consolidation of Project Land (Special Provisions) Act, 2017 (Haryana Act No. 28 of 2017). Accordingly to achieve the said purpose, the need to amend the *ibid* Act has become necessary.

16. The Haryana Appropriation (No.2) Bill, 2020. **(Bill No. 18-HLA of 2020) (Introduced and passed on 04.03.2020).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2021.

RESOLUTIONS**(I) NON-OFFICIAL**

1.	Number of notice received	Treasury Opposition-	Nil Two
2.	Number admitted	Treasury- Opposition-	Nil Nil
3.	Number disallowed	Treasury- Opposition-	Nil Two
4.	Number lapsed	Treasury- Opposition-	Nil Nil
5.	Referred back	Treasury- Opposition-	Nil Nil
6.	Number renewed		Nil
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		Nil
8.	Total number of Resolutions for ballot		Nil
9.	Number of ballot held		Nil
10.	Date on which ballot held		Nil
11.	Date on which business other Than Government business was Transacted		Nil

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	20.01.2020	First Report of the Business Advisory Committee.
2.	Speaker	20.02.2020	Second Report of the Business Advisory Committee.

43
PAPERS PRESENTED/LAID/RE-LAID

Sr. No.	By whom presented/ laid/relaid	Date on which presented/ relaid	Subject
1	2	3	4
1.	Speaker	20 th January, 2020	The Governor has started his speech at 11:40 A.M.. The Governor has started intimated the House that as this Session is convened for ratifying the 126 th constitutional amendment to extend reservation for Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Assemblies by another 10 year hence, he will deliver a full-fledged Address during the forthcoming Budget Session of Vidhan Sabha.
2.	Secretary	-Ditto-	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August, 2019, November (First Session), 2019 and November (Second Session), 2019 have since been assented to by the Governor.
3.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

142.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

153.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

164.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

175.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

186.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

197.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 th December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

208.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	-Ditto-	-Ditto-	to lay on the Table the Labour and Employment Department Notification No. GSR. 82/P. A. 16/65/S. 27/66, dated the 20 th April, 1966, as required under section 27(3) of the Punjab Labour Welfare Fund Act, 1965.
216.	-Ditto-	-Ditto-	to lay on the Table the Health Department Notification No. S.O. 38/C.A. 23/2010/S. 54/2018, dated the 13 th July, 2018, as required under section 55 of Haryana Clinical Establishments (Registration and Regulation) Act, 2010.
217.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th January, 2020	to lay on the Table the Health Department Notification No. S.O. 82/C.A.23/2010/S.54/2019, dated the 10 th December, 2019, as required under section 55 of Haryana Clinical Establishments (Registration and Regulation) Act, 2010.
218.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2015-2016, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.

219.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2016-2017, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
220.	-Ditto-	-Ditto-	to lay on the Table the Separate Audit Report of Haryana Labour Welfare Board for the period of 2007-08 to 2017-18, as required under section 19-A(3) of Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1984.
221.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2016-2017, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
222.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2017-2018, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
223.	-Ditto-	-Ditto-	to lay on the Table the 43 rd Annual Report of Haryana Tourism Corporation Limited for the Year 2016 – 2017, as required under section 395 (b) of the Companies Act, 2013.
224.	Speaker	20 th February, 2020	The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
225.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th February, 2020	to lay on the Table the Personnel Department Notification No. G.S.R 48/Const./Art.320/2019, dated the 6 th November, 2019, as required under section 320(5) of the Constitution of India.
226.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	THE PARLIAMENTARY AFFAIRS MINISTER	20 th February, 2020	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2016-17, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
228.	-Ditto-	-Ditto-	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2017-18, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

229.	-Ditto-	-Ditto-	to lay on the Table the Thirteenth Report on implementation of the RTI Act, 2005 (1.1.2018 to 31.12.2018) of State Information Commission Haryana, as required under section 25 (4) of the Right to Information Act, 2005
230.	-Ditto-	4 th March, 2020	to lay on the Table the Power Department Notification /Regulation No. HERC/45/2019, dated the 25 th October, 2019, as required under section 182 of the Electricity Act, 2003.
231.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019, dated the 31 st October, 2019, as required under section 182 of the Electricity Act, 2003.
232.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/46/2019/1 st Amendment, 2019, dated the 25 th November, 2019, as required under section 182 of the Electricity Act, 2003.
233.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/29/2014/2 nd Amendment, 2019, dated the 8 th January, 2020, as required under section 182 of the Electricity Act, 2003.
234.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2018-2019 (01.04.2018 to 31.03.2019), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
235.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2016-17, as required under section 395 (1) (b) of the Companies Act, 2013.
236.	-Ditto-	-Ditto-	to lay on the Table the 22 nd Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.
237.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
238.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.
239.	-Ditto-	-Ditto-	to lay on the Table the 20 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2018-2019, as required under section 619-A (3) (b) of the Companies Act, 1956.

ADJOURNMENT MOTION UNDER RULE 66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	19.02.2020	1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Smt. Shalley, MLA 8. Shri Shamsher Singh Gogi, MLA 9. Shri Jagbir Singh Malik, MLA 10. Shri Neeraj Sharma, MLA 11. Rao Dan Singh, MLA 12. Shri Amit Sihag, MLA 13. Shri Bharat Bhushan Batra, MLA 14. Smt. Geeta Bhukkal, MLA	Regarding Drug Menace in Haryana.	Converted into Calling Attention Notice No. 21
2.	24.02.2020	1. Shri Aftab Ahmed, MLA 2. Rao Dan Singh, MLA 3. Smt. Geeta Bhukkal, MLA 4. Shri Rajinder Singh Joon, MLA 5. Shri Subhash Gangoli, MLA 6. Dr. Raghuvir Singh Kadian, MLA 7. Shri Dharam Singh Chhoker, MLA	Regarding increase in cane price and payment of dues to farmers.	Converted into Calling Attention Notice No. 29
3.	24.02.2020	1. Shri Aftab Ahmed, MLA 2. Rao Dan Singh, MLA 3. Smt. Geeta Bhukkal, MLA 4. Shri Rajinder Singh Joon, MLA	Regarding Scam in Paddy Procurement	Calling Attention Notice No. 14 given by Shri Surender Panwar, MLA and ten other MLA's on the Similar Subject has already been

		5. Shri Subhash Gangoli, MLA 6. Dr. Raghuvir Singh Kadian, MLA 7. Shri Dharam Singh Chhoker, MLA		disallowed by the Hon'ble Speaker after obtaining the Comments of Government. Adjournment Motion No. 3 on the Similar Subject may also be disallowed.
--	--	--	--	---

CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	17.01.2020	श्री अभय सिंह चौटाला, विधायक	गन्ने का न्यूनतम समर्थन मूल्य बढ़ाने बारे।	ध्यानाकर्षण सूचना संख्या 16 जो कि श्री सुरेन्द्र पवार, विधायक एवं दस अन्य विधायकगणों द्वारा दी गई थी, को माननीय अध्यक्ष महोदय ने 27.02.2020 के लिए स्वीकृत किया था तथा ध्यानाकर्षण सूचना संख्या 1 को समान विषय का होने के कारण स्वीकृत ध्यानकर्षण सूचना संख्या 16 के साथ संलग्न करके संबंधित विधायकों को अनुपूरक प्रश्न पूछने की अनुमति दी गई थी।
2	17.01.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में महिलाओं के विरुद्ध बढ़ते अपराध बारे।	ध्यानाकर्षण सूचना संख्या 2 को माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दिया गया था तथा यह आदेश पारित किया था कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं।

3.	17.01.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश के युवाओं में नशा खोरी बढ़ने बारे।	स्थगन प्रस्तव 1 को ध्यानाकर्षण सूचना संख्या 21 में परिवर्तित करके माननीय अध्यक्ष महोदय ने 27.02.2020 के लिए स्वीकृत किया था तथा ध्यानाकर्षण सूचना संख्या 3 को समान विषय का होने के कारण स्वीकृत ध्यानकर्षण सूचना संख्या 21 के साथ संलग्न करके संबंधित विधायकों को सैप्लीमेंटरी पूछने की अनुमति दी गई थी।
4.	17.01.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में हो रहे अवैध खनन बारे।	ध्यानाकर्षण सूचना संख्या 4 को माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दिया गया था तथा यह आदेश पारित किया था कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं।
5.	17.01.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में धान उत्पादक किसानों को सरकार द्वारा निर्धारित न्यूनतम समर्थन मूल्य न मिलने बारे।	ध्यानाकर्षण सूचना संख्या 5 को माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दिया गया था तथा यह आदेश पारित किया था कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं।

6.	07.02.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में महिलाओं के विरुद्ध बढ़ते अपराध बारे।	ध्यानाकर्षण सूचना संख्या 2 जो कि विधायक ने समान विषय पर दिनांक 17.01.2020 को दी थी, उसको माननीय अध्यक्ष महोदय ने अस्वीकृत करते हुए यह आदेश पारित किया थे कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं। अतः आपकी ध्यानाकर्षण सूचना संख्या 6 को समान विषय पर होने के कारण उसी आधार पर अस्वीकृत कर दिया गया था।
7.	07.02.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश के युवाओं में नशा खोरी बढ़ने बारे।	स्थगन प्रस्ताव 1 को ध्यानाकर्षण सूचना संख्या 21 में परिवर्तित करके माननीय अध्यक्ष महोदय ने 27.02.2020 के लिए स्वीकृत किया था तथा ध्यानाकर्षण सूचना संख्या 7 को समान विषय का होने के कारण स्वीकृत ध्यानकर्षण सूचना संख्या 21 के साथ संलग्न करके संबंधित विधायकों को सैप्लीमेंटरी पूछने की अनुमति दी गई थी।

8.	07.02.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में हो रहे अवैध खनन बारे।	ध्यानाकर्षण सूचना संख्या 4 जो कि विधायक ने समान विषय पर दिनांक 17.01.2020 को दी थी, उसको माननीय अध्यक्ष महोदय ने अस्वीकृत करते हुए यह आदेश पारित किया थे कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं। अतः आपकी ध्यानाकर्षण सूचना संख्या 8 को समान विषय पर होने के कारण उसी आधार पर अस्वीकृत कर दिया गया था।
9.	07.02.2020	श्री अभय सिंह चौटाला, विधायक	गन्ने का न्यूनतम समर्थन मूल्य बढ़ाने बारे।	ध्यानाकर्षण सूचना संख्या 16 जो कि श्री सुरेन्द्र पवार, विधायक एवं दस अन्य विधायकगणों द्वारा दी गई थी, को माननीय अध्यक्ष महोदय ने 27.02.2020 के लिए स्वीकृत किया था तथा ध्यानाकर्षण सूचना संख्या 9 को समान विषय का होने के कारण स्वीकृत ध्यानकर्षण सूचना संख्या 16 के साथ संलग्न करके संबंधित विधायकों को सैप्लीमेंटरी पूछने की अनुमति दी गई थी।

10.	07.02.2020	श्री अभय सिंह चौटाला, विधायक	प्रदेश में धान उत्पादक किसानों को सरकार द्वारा निर्धारित न्यूनतम समर्थन मूल्य न मिलने बारे।	ध्यानाकर्षण सूचना संख्या 5 जो कि आपने समान विषय पर दिनांक 17.01.2020 को दी थी, उसको माननीय अध्यक्ष महोदय ने अस्वीकृत करते हुए यह आदेश पारित किया थे कि माननीय सदस्य राज्यपाल अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकते हैं। अतः आपकी ध्यानाकर्षण सूचना संख्या 10 को समान विषय पर होने के कारण उसी आधार पर अस्वीकृत कर दिया गया था।
11.	10.02.2020	डा० कृष्ण लाल मिढ़ा, विधायक	प्रदेश में घटते उद्योग-बढ़ती बेरोजगारी बारे।	ध्यानाकर्षण सूचना संख्या 11 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2020 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।

12.	10.02.2020	डा० कृष्ण लाल मिढा, विधायक	प्रदेश में नैतिक शिक्षा के गिरते स्तर बारे।	<p>ध्यानाकर्षण सूचना संख्या 12 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2020 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
13.	17.02.2020	श्रीमती किरण चौधरी, विधायक	सरकार द्वारा 75% आरक्षण हरियाणा के बेरोजगार युवकों को देने बारे।	<p>ध्यानाकर्षण सूचना संख्या 13 को जो कि श्रीमती किरण चौधरी, विधायक के द्वारा दी गई थी, का विषय विशिष्ट नहीं है तथा अस्पष्ट है, उपरोक्त तथ्य के आधार पर अस्वीकार कर दी गई थी</p>

14.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Smt. Shalley, MLA 7. Shri Shamsher Singh Gogi, MLA 8. Shri Jagbir Singh Malik, MLA 9. Shri Neeraj Sharma, MLA 10. Rao Dan Singh, MLA 11. Smt. Geeta Bhukkal, MLA 	Regarding fraud detected in Paddy Procurement.	Calling Attention Notice No. 14 given by Shri Surender Panwar, MLA and Ten others MLAs has been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.
15.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Shri Bharat Bhushan Batra, MLA 8. Shri Jagbir Singh Malik, MLA 9. Smt. Shalley, MLA 10. Shri Shamsher Singh Gogi, MLA 11. Smt. Geeta Bhukkal, MLA 	Regarding mining scam in Haryana.	<p>Calling Attention No. 15 given by Shri Surender Panwar, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

16.	19.02.2020	<ol style="list-style-type: none">1. Shri Surender Panwar, MLA2. Shri Subhash Gangoli, MLA3. Shri Mewa Singh, MLA4. Shri Pardeep Chaudhary, MLA5. Shri Bishan Lal, MLA6. Shri Varun Chaudhary, MLA7. Smt. Shalley, MLA8. Shri Shamsheer Singh Gogi, MLA9. Shri Jagbir Singh Malik, MLA10. Smt. Geeta Bhukkal, MLA11. Shri Neeraj Sharma, MLA	Regarding increase in cane price.	Admitted for 27.02.2020
------------	-------------------	--	-----------------------------------	--------------------------------

17.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Smt. Shalley, MLA 8. Shri Shamsheer Singh Gogi, MLA 9. Shri Jagbir Singh Malik, MLA 10. Shri Neeraj Sharma, MLA 11. Rao Dan Singh, MLA 12. Smt. Geeta Bhukkal, MLA 	Regarding Multi-crore Post-Matric Scholarship Scam.	Calling Attention Notice No. 17 given by Shri Surender Panwar, MLA and Eleven others MLAs has been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.
-----	------------	--	---	---

18.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Mewa Singh, MLA 3. Shri Subhash Gangoli, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Smt. Shalley, MLA 8. Shri Shamsheer Singh Gogi, MLA 9. Shri Jagbir Singh Malik, MLA 10. Smt. Geeta Bhukkal, MLA 11. Shri Neeraj Sharma, MLA 12. Shri Bharat Bhushan Batra, MLA 	Regarding Increase in Old Age Pension (Social Security Pension).	<p>Calling Attention No. 18 given by Shri Surender Panwar, MLA and Eleven other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2020 and relevant demand.
19.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Smt. Shalley, MLA 5. Shri Shamsheer Singh Gogi, MLA 6. Shri Jagbir Singh Malik, MLA 7. Smt. Geeta Bhukkal, MLA 8. Shri Neeraj Sharma, MLA 	Regarding crop loss due to heavy rains and hailstorm.	Admitted for 03.03.2020

20.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Smt. Shalley, MLA 8. Shri Shamsher Singh Gogi, MLA 9. Shri Jagbir Singh Malik, MLA 10. Shri Neeraj Sharma, MLA 11. Smt. Geeta Bhukkal, MLA 	Regarding Spurt in crime against women in the State.	<p>Calling Attention No. 20 given by Shri Surender Panwar, MLA and Eleven other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget 2020 and relevant demand.
-----	------------	---	--	--

21.	19.02.2020	<ol style="list-style-type: none"> 1. Shri Surender Panwar, MLA 2. Shri Subhash Gangoli, MLA 3. Shri Mewa Singh, MLA 4. Shri Pardeep Chaudhary, MLA 5. Shri Bishan Lal, MLA 6. Shri Varun Chaudhary, MLA 7. Smt. Shalley, MLA 8. Shri Shamsheer Singh Gogi, MLA 9. Shri Jagbir Singh Malik, MLA 10. Shri Neeraj Sharma, MLA 11. Rao Dan Singh, MLA 12. Shri Amit Sihag, MLA 13. Shri Bharat Bhushan Batra, MLA 14. Smt. Geeta Bhukkal, MLA 	Regarding Drug Menace in Haryana.	Admitted for 04.03.2020
22.	24.02.2020	श्री बलराज कुंडू, विधायक	हरियाणा प्रदेश की सभी सहकारी चीनी मिल्स में हुए घोटालों बारे।	ध्यानाकर्षण सूचना संख्या 22 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया क्योंकि इस पर सदन में पहले ही चर्चा हो चुकी थी।
23.	24.02.2020	Shri Chiranjeev Rao, MLA	Regarding recent PLPA amendment Act would further erode the forest cover and lead to Pollution.	Calling Attention Notice No. 23 has been disallowed by the Hon'ble Speaker on the ground member raised the matter during the Zero Hour.

24.	24.02.2020	Shri Chiranjeev Rao, MLA	Regarding mushrooming of illegal colonies without any amenities.	Calling Attention Notice No. 24 given by Shri Chiranjeev Rao, MLA has been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.
25.	24.02.2020	Shri Chiranjeev Rao, MLA	Regarding issue of opening of AIIMS at Manethi District Rewari.	Admitted for 04.03.2020
26.	24.02.2020	1. श्री भारत भूषण बत्रा, विधायक 2. श्रीमती गीता भुक्कल, विधायक 3. श्री कुलदीप शर्मा, विधायक 4. श्री जगबीर सिंह मलिक, विधायक	रोहतक नगर निगम द्वारा ओल्ड पुलिस स्टेशन में बहुस्तरीय पार्किंग कम कमर्शियल कॉम्प्लेक्स के अनुबंध बारे।	ध्यानाकर्षण सूचना संख्या 26 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया क्योंकि इस पर सदन में पहले ही चर्चा हो चुकी थी।
27.	24.02.2020	1. श्री भारत भूषण बत्रा, विधायक 2. श्री जगबीर सिंह मलिक, विधायक 3. श्री सुरेन्द्र पवार, विधायक 4. श्री शमशेर सिंह गोगी, विधायक	हरियाणा शुगर फेडरेशन ने शुगर मिलों की क्षमता बढ़ाने में अनियमितताओं बारे।	ध्यानाकर्षण सूचना संख्या 27 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया क्योंकि इस पर सदन में पहले ही चर्चा हो चुकी थी।
28.	24.02.2020	1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Aftab Ahmed, MLA	Regarding problem faced by candidates in recruitment of Constable in Haryana Police.	Calling Attention Notice No. 28 has been disallowed by the Hon'ble Speaker on the ground that the matter has already been discussed in the House.

29.	24.02.2020	<ol style="list-style-type: none"> 1. Shri Aftab Ahmed, MLA 2. Rao Dan Singh, MLA 3. Smt. Geeta Bhukkal, MLA 4. Shri Rajinder Singh Joon, MLA 5. Shri Subhash Gangoli, MLA 6. Dr. Raghuvir Singh Kadian, MLA 7. Shri Dharam Singh Chhoker, MLA 	Regarding increase in cane price and payment of dues to farmers.	Adjournment Motion No. 2 converted into Calling Attention Notice No. 29 also clubbed with Admitted Calling Attention Notice No. 16 and the concerned members may allow to raise a supplementary with Admitted Calling Attention Notice No. 16.
30.	25.02.2020	<ol style="list-style-type: none"> 1. श्री भारत भूषण बत्रा, विधायक 2. श्रीमती गीता भुक्कल, विधायक 3. श्री आफताब अहमद, विधायक 4. श्री सुरेन्द्र पवार, विधायक 5. राव दान सिंह, विधायक 	अमृत योजना के तहत किये जाने वाले कार्यों को जन स्वास्थ्य विभाग के द्वारा न करवा कर स्थानीय निकाय विभाग के द्वारा करवाये जाने बारे।	Admitted for 03.03.2020
31.	25.02.2020	<ol style="list-style-type: none"> 1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Aftab Ahmed, MLA 	Regarding Cleanliness and Pollution in Cities and Towns of Haryana.	Calling Attention Notice No. 31 has been disallowed by the Hon'ble Speaker on the ground that the member may raise the matter on discussion of the Hon'ble Governor's Address.

32.	25.02.2020	1. Shri Bharat Bhushan Batra, MLA 2. Rao Dan Singh, MLA 3. Shri Neeraj Sharma, MLA 4. Shri Kuleep Vats, MLA 5. Shri Amit Sihag, MLA	Non implementation of the orders of the Chief Minister as well as report of the three Hon'ble Judges (Retd.), Punjab and Haryana High Court.	Calling Attention Notice No. 32 given by Shri Bharat Bhushan Batra, MLA and four other MLA's has been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.
33.	25.02.2020	श्रीमती किरण चौधरी, विधायक	सरकार की आबकारी नीति में रह गई कमियों को उजागर करने बारे।	Withdraw by Member itself.
34.	27.02.2020	श्रीमती किरण चौधरी, विधायक	राज्य में बढ़ते हुए नशे के इस्तेमाल बारे।	स्थगन प्रस्ताव संख्या 1 जो कि श्री सुरेन्द्र पवार, विधायक एवं 13 अन्य विधायकों द्वारा समान विषय पर दिया गया था जिसको माननीय अध्यक्ष महोदय ने ध्यानाकर्षण प्रस्ताव संख्या 21 में परिवर्तित कर दिनांक 04.03.2020 के लिए पहले ही स्वीकृत कर दिया था तथा ध्यानाकर्षण सूचना संख्या 3 और ध्यानाकर्षण सूचना संख्या 7 जो कि श्री अभय सिंह चौटाला विधायक द्वारा समान विषय पर दी गई थी जिनको माननीय अध्यक्ष महोदय ने ध्यानाकर्षण सूचना संख्या 21 के साथ सलंगन कर दिया था तथा माननीय अध्यक्ष महोदय ने ध्यानाकर्षण सूचना संख्या 34 को भी ध्यानाकर्षण सूचना संख्या 21 के साथ सलंगन करके अनुपूरक प्रश्न पूछने की अनुमति दी थी।

35.	27.02.2020	श्रीमती किरण चौधरी, विधायक	ओवरलॉडिंग द्वारा पनप रहे भ्रष्टाचार बारे।	Calling Attention Notice No. 35 given by Smt. Kiran Choudhry, MLA. The Comments of the Government are Satisfactory hence there is no need to discuss in the House.
36.	27.02.2020	श्रीमती किरण चौधरी, विधायक	आवारा पशुओं के उचित प्रावधान बारे।	ध्यानाकर्षण सूचना संख्या 36 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया क्योंकि इस पर सदन में पहले ही चर्चा हो चुकी थी।
37.	27.02.2020	श्रीमती किरण चौधरी, विधायक	ऐतिहासिक धरोहरों को नष्ट करने बारे।	ध्यानाकर्षण सूचना संख्या 37 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया था।
38.	27.02.2020	श्रीमती किरण चौधरी, विधायक	धान खरीद में हुए भ्रष्टाचार बारे।	ध्यानाकर्षण सूचना संख्या 38 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया था।
39.	02.03.2020	श्रीमती किरण चौधरी, विधायक	अरावली क्षेत्र में अवैध गतिविधियों जैसे कि माईनिंग, अवैध निर्माण आदि गतिविधियों को रोकने बारे।	ध्यानाकर्षण सूचना संख्या 39 को माननीय अध्यक्ष महोदय द्वारा अस्वीकार कर दिया गया क्योंकि इस पर सदन में पहले ही चर्चा हो चुकी थी।

40.	03.03.2020	<ol style="list-style-type: none"> 1. Shri Bharat Bhushan Batra, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Aftab Ahmed, MLA 4. Shri Neeraj Sharma, MLA 5. Shri Surender Panwar, MLA 	Regarding flood of unauthorized structure and illegal colonies in the State of Haryana.	<p>Calling Attention Notice No. 24 given by Shri Chiranjeev Rao, MLA on the similar subject has already been disallowed by the Hon'ble Speaker after obtaining the comments of the Government. Hence, Calling Attention Notice No. 40 given by Shri Bharat Bhushan Batra, MLA & four other MLA's also be disallowed.</p>
-----	------------	---	---	--

SHORT DURATION DISCUSSION UNDER RULE 73A

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	25.02.2020	1. Shri Rakesh Daultabad, MLA 2. Shri Sanjay Singh, MLA 3. Shri Deepak Mangla, MLA	Regarding Corona Virus Impact on Industry in Haryana.	Short Duration Discussion No. 1 given by Shri Rakesh Dautabad, MLA and two other MLAs. The comments of the Government are satisfactory hence there is no need to discuss in the House.

STATEMENT (S) MADE BY THE MINISTERSS

Sr. No.	Date	Made by	Subject matter
1.	27.02.2020	Chief Minister	Regarding increase in the minimum support price of sugarcane.
2.	03.03.2020	Deputy Chief Minister	Regarding damage to crops due to recently rain and hailstorms.
3.	03.03.2020	Urban Local Bodies Minister	Regarding the works performed by the Urban Local Bodies Department instead of Public Health Department under the AMRUT Scheme.
4.	04.03.2020	Minister of State for Social Justice and Empowerment	Regarding increasing intoxication among the youths of the State.
5.	04.03.2020	Health Minister	Regarding delay in the construction of AIIMS in Manethi in District Rewari.

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members					Time taken in minute by Ministers/Members				
Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition		Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition	
			I.N.L.D	I.N.C.P.				I.N.L.D.	I.N.C.P.
1	2	3	4	5	1	2	3	4	5
59	11	12	2	50	484	201	75	41	437
(44%)	(8.22%)	(8.96%)	(1.51%)	(37.31%)	(39.09%)	(16.33%)	(6.15%)	(3.41%)	(35.02%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURE RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	10
2.	Number of total questions (Starred/Un-starred) received.	555+102=657
3.	Number of Short Notice questions received.	Nil
4.	Total number of sittings at which questions hour was dispensed with/ not held.	2
5.	Total number of Members from whom notice were received.	61
6.	Total number of questions to which oral answers were given	92
7.	Largest number of questions orally answered on any one day.	16
8.	Least number of questions orally answered on any one day.	8
9.	Total number of Starred questions converted into Un-starred questions.	Nil
10.	Total number of Un-starred questions replied to	88
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	14
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	33
13.	Total number of statements in replies to questions supplied to the member concerned.	20

SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED/EXTENSION
24-02-2020	6	7	-	-	-
25-02-2020	5	7	-	-	-
26-02-2020	5	5	-	-	-
27-02-2020	4	7	-	-	-
28-02-2020	5	6	-	-	-
02-03-2020	5	5	1	2	-
03-03-2020	6	2	-	2	-
04-03-2020	10	6	-	2	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	EXTENSION	TOTAL NUMBER OF LISTED QUESTION
24-02-2020	4	3	-	7	13	-	-	20
25-02-2020	2	6	-	8	12	-	-	20
26-02-2020	7	3	-	10	10	-	-	20
27-02-2020	4	5	-	9	11	-	-	20
28-02-2020	6	2	1	9	11	-	-	20
02-03-2020	4	3	-	7	11	2	-	20
03-03-2020	5	5	-	10	8	2	-	20
04-03-2020	2	-	-	2	16	2	-	20

STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE

DATE	CHIEF MINISTER	DEPUTY CHIEF MINISTER	MED. EDU.	EDU	TECH NICAL EDUC ATION	MINES & GEOLO GY	P.H.E.	HEALT H	HOM E.	Social Justice & empower ment	INDS TRAINI NG	AG RI	URBAN LOCAL BODIES	FORES T	TRANS PORT	POWE R	SPOR TS	CO-OP	RURA L DEV.	NEW REN EWA BLE ENE RGY	AYUS H	SC& BC	LABO UR&E MP.	ANLH & DAIR Y
24-02-2020	0	9	2	3	-	1	-	2	-	-	-	-	-	1	1	-	1	-	-	-	-	-	-	-
25-02-2020	4	3	1	-	-	1	-	2	-	-	-	1	2	-	-	3	1	-	-	-	-	-	-	2
26-02-2020	1	2	-	4	1	-	-	2	2	-	-	2	2	-	-	1	1	1	-	-	-	-	-	1
27-02-2020	2	4	-	1	1	1	-	1	-	-	-	1	5	1	1	2	-	-	-	-	-	-	-	-
28-02-2020	4	4	-	1	1	-	-	5	-	-	-	-	1	-	-	2	1	-	-	-	1	-	-	-
02-03-2020	4	1	-	3	1	1	-	4	1	-	-	-	2	-	1	1	-	1	-	-	-	-	-	-
03-03-2020	7	3	-	1	-	1	-	1	1	1	-	-	2	1	-	-	-	-	-	1	-	-	-	1
04-03-2020	1	7	1	1	-	-	-	3	1	-	-	-	2	-	-	1	2	1	-	-	-	-	-	-

WALK OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	26.02.2020	Shri Abhay Singh Choutala, a member from the Indian National Lok Dal	During the discussion on Governor's Address, Shri Abhay Singh Chautla, a member from the Indian National Lok Dal staged a walk out as a protest against not being given more time to speak on the discussion on Governor's Address.
2.	27.02.2020	All the members of the Indian National Congress Party present in the House.	All the members of the Indian National Congress Party present in the House, staged a walk out as a protest against the suspension of Zero Hour.

APPENDIX
BULLETINS

(Containing brief record of the sittings of the Fourteenth Vidhan Sabha held during the 3rd (January-Feb-March Session, 2020)

BULLETIN NO. 1

Monday, the 20th January, 2020

(From 12.12 P.M. to 12.41 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to partially address the Haryana Legislative Assembly today, the 20th January, 2020 at 11.30 A.M. under Article 176 (1) of the Constitution.

He further informed that the Governor has intimated the House that as this Session is convened for ratifying the 126th constitutional amendment to extend reservation for Scheduled Castes and Scheduled Tribes in the Lok Sabha and State Assemblies by another 10 years hence, he will deliver a full-fledged Address during the forthcoming Budget Session of Vidhan Sabha.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Smt. Ishwar Dayal Swami, former Union Minister of State.
2. Shri Shamsher Singh Surjewala, former Minister of Haryana and former Member of Parliament.
3. Shri Het Ram, former Member of Parliament.
4. Shri Ashwini Kumar, former Member of Parliament.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Others.

and spoke for 8 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, also spoke for 8 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. ANNOUNCEMENT

(a) By The Speaker

Panel of Chairpersons

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons :-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

(b) By the Secretary

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August, 2019, November (First Session), 2019 and November (Second Session), 2019 have since been assented to by the Governor:-

August Session, 2019

1. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.
2. The Motor Vehicles (Haryana Amendment) Bill, 2019.

November (First Session) Session, 2019

The Haryana Service of Engineers Group-A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019.

November (Second Session) Session, 2019

The Haryana Panchayati Raj (Second Amendment) Bill, 2019.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday, at 11.00 A.M. and adjourn at 1.30 P.M.

On Monday, the 20th January, 2020 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on 20th January, 2020 be transacted by the Sabha as under:-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON MONDAY, THE 20TH JANUARY, 2020.

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee.
3. Motion under Rule 15 regarding Non-stop sitting.
4. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
5. Papers to be laid/re-laid on the Table of the House.
6. Official Resolution.
7. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 194 and laid from Sr. Nos. 195 to 221 on the Table of the House.

VIII. ANNOUNCEMENT BY THE SECRETARY

The Secretary, with the permission of the Speaker, laid the papers received from the Rajya Sabha in regard to Ratification of the Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019 on the table of the House.

IX. RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION (ONE HUNDRED AND TWENTY-SIXTH AMENDMENT) BILL, 2019

The Chief Minister moved-

“That this House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of proviso to clause (2) of article 368, proposed to be made by the Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019, as passed by the both the House of Parliament.”

The motion was put and carried unanimously.

X. INTIMATION BY THE SPEAKER

The Speaker informed the House that two days training programme for the Members of the Haryana Vidhan Sabha is to be held in the Haryana Vidhan Sabha on 21st and 22nd January 2020. He further informed the House that Shri Om Birla, Hon'ble Speaker, Lok Sabha will conclude it on 22nd January, 2020. He requested all the Members of the House to attend the same.

The Sabha then adjourned sine die.

BULLETIN NO. 2**Thursday, the 20th February, 2020**

(From 11.42 A.M. to 12.02 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 20th February, 2020 at 11.00 A.M. under Article 176 (1) of the Constitution.

A copy of the Address was laid on the Table of the House.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Chaudhary Khurshid Ahmed, former Minister of Haryana.
2. Chaudhary Ude Singh Dalal, former Member of Haryana Legislative Assembly.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Others.

and spoke for 5 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 8 minutes.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, Spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the Second Report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Thursday, the 20th February, 2020 at 11.00 A.M. and adjourn at 2.30 P.M. without question being put.

On Thursday, the 20th February, 2020 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 24th February, 2020 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday shall meet at 11.00 A.M. and adjourn at 2.30 P.M. without question being put.

The Committee also recommends that on Monday, the 2nd March, 2020 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday shall meet at 11.00 A.M. and adjourn at 2.30 P.M. and on Wednesday shall meet at 11.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 20th February, 2020, 24th February, 2020 to 28th February, 2020, 2nd March, 2020 to 4th March, 2020 be transacted by the Sabha as under :-

<p>THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON THURSDAY, THE 20th FEBRUARY, 2020</p>	<ol style="list-style-type: none"> 1. Laying a copy of the Governor’s Address on the Table of the House. 2. Obituary References. 3. Presentation and adoption of Second Report of the Business Advisory Committee. 4. Papers to be laid on the Table of the House.
<p>FRIDAY, THE 21st FEBRUARY, 2020 SATURDAY, THE 22nd FEBRUARY, 2020,</p>	<ol style="list-style-type: none"> 1. HOLIDAY 2. HOLIDAY

SUNDAY, THE 23 rd FEBRUARY, 2020	3. HOLIDAY
MONDAY, THE 24 th FEBRUARY, 2020 (02.00 P.M.)	1. Questions Hour. 2. General Discussion on Governor's Address
TUESDAY, THE 25 th FEBRUARY, 2020 (11.00 A.M.)	1. Questions Hour. 2. Resumption of General Discussion on Governor's Address.
WEDNESDAY, THE 26 th FEBRUARY, 2020 (11.00 A.M.)	1. Questions Hour. 2. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks. 3. Presentation, Discussion and Voting on Supplementary Estimates (2 nd Installment) for the year 2019-2020. 4. Presentation of Reports of the Assembly Committees.
THURSDAY, THE 27 th FEBRUARY, 2020 (11.00 A.M.)	1. Questions Hour. 2. Non-official Business.
FRIDAY, THE 28 th FEBRUARY, 2020 (11.00 A.M.)	1. Questions Hour. 2. Presentation of Budget Estimates for the year 2020-2021.
SATURDAY, THE 29 th FEBRUARY, 2020	1. HOLIDAY
SUNDAY, THE 1 st MARCH, 2020	2. HOLIDAY
MONDAY, THE 2 nd MARCH, 2020 (02.00 P.M.)	1. Questions Hour. 2. General Discussion on Budget Estimates for the year 2020-2021.
TUESDAY, THE 3 rd MARCH, 2020 (11.00 A.M.)	1. Questions Hour. 2. Resumption on General Discussion on Budget Estimates for the year 2020-2021 and reply by the Finance Minister on Budget Estimates for the year 2020-2021 and Voting on Demands for Grants for the year 2020-2021. 3. Motion under Rule-121.

4. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2019-2020.
5. Legislative Business.

WEDNESDAY, THE 4th MARCH, 2020
(11.00 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of Reports of the Assembly Committees.
6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2020-2021.
7. Legislative Business.
8. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

Dr. Bishan Lal, a Member from the Indian National Congress Party, spoke for 1 minute.

The Chief Minister also spoke for a while.

The motion was put and carried.

IV. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 5 on the Table of the House.

The Sabha then adjourned till 2.00 P.M. on Monday the 24th February, 2020.

BULLETIN NO. 3**Monday, the 24th February, 2020**

(From 2.00 P.M. to 6.31 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	-	-	24

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 17

II. WELCOME TO THE FORMER MINISTER OF HARYANA.

During the Question Hour, the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Ram Saroop Rama, former Minister of State for Sports, Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

III. INTIMATION REGARDING ABSENCE.

The Speaker informed the House that he had received an intimation from Shri Sri Krishan Hooda, M.L.A. expressing his inability to attend the Budget Session from 20th February, 2020 to 4th March, 2020 due to self illness.

IV. INTIMATION REGARDING FIXATION OF TIME FOR DISCUSSION ON GOVERNOR'S ADDRESS.

The Speaker informed the House that he had fixed the party wise time for discussion on Governor's Address and copy of the same has been circulated to all the Members of the House.

V. NOTICES OF CALLING ATTENTION MOTIONS/CONVERSION OF ADJOURNMENT MOTION INTO CALLING ATTENTION MOTION.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either admitted or disallowed or sent to the Government for comments. Several Members from the Opposition Benches urged the Speaker to admit their Calling Attention Motions as these relate to important matters. The Speaker asked the Members that they can raise their issues at the time of discussion on the Governor's Address.

When Smt. Geeta Bhukkal, a Member from the Indian National Congress Party sought the fate of her Adjournment Motion regarding increasing intoxication among the youths of the State given notices of by the Members of her party, the Speaker informed her that it has been converted into Calling Attention Motion No. 21 and same has been admitted for 27th February, 2020.

VI. RAISING THE MATTER REGARDING NON OFFICIAL DAY.

Smt. Geeta Bhukkal raised the matter regarding non official day and urged the Speaker that the non official day falling on 27.02.2020 may not be converted into official day as she has given a non official resolution. She again requested the Speaker that from last five years non official day is being converted into official day hence this time this may not be made. The Speaker asked the Member that as her non official resolution has been received today hence he will look into the matter.

VII. RAISING THE VARIOUS MATTERS/DEMANDS.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Smt. Geeta Bhukkal, Shri Shamsher Singh Gogi, Shri Dharam Pal Gonder, Shri Ram Karan, Shri Randhir Singh Gollen, Shri Neeraj Sharma, Shri Mamman Khan, Rao Dan Singh, Shri Aftab Ahmed, Shri Sombir, Rao Chiranjeev, Mohd. Ilyas, Smt. Naina Singh Chautala, Shri Pardeep Chaudhary, Shri Dharam Singh Chhoker, Shri Varun Chaudhary, Shri Subhash Gangoli, Shri Balbir Singh, Shri Mewa Singh, Shri Kuldeep Vats, Dr. Bishan Lal, and Shri Leela Ram raised various matters/demands of their respective constituencies.

VIII. DISCUSSION ON GOVERNOR'S ADDRESS.

Dr. Abhe Singh Yadav, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 20th February, 2020 at 11.00 A.M.’.”

and spoke for 27 minutes.

Shri Jogi Ram Sihag, MLA, seconded the motion and spoke for 07 minutes.

S/Shri Lakshman Napa, Krishan Lal Middha, Deepak Mangla, Satya Parkash, Leela Ram, Ram Niwas and Ram Karan, Members from the Treasury Benches, spoke for 05, 10, 15, 07, 09, 02 and 02 minutes, respectively.

Rao Dan Singh, Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 28, 20 and 04 minutes, respectively.

Shri Randhir Singh Gollen, an Independent Member, spoke for 11 minutes.

The Deputy Speaker occupied the Chair from 4.33 P.M. to 5.53 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 6.30 P.M. for 5 minutes.

The Sabha then adjourned till 11.00 A.M. on Tuesday, the 25th February, 2020.

BULLETIN NO. 4**Tuesday, the 25th February, 2020**

(From 11.00 A.M. to 2.36 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 15

II. WELCOME TO THE TEACHERS AND STUDENTS OF MARKANDA NATIONAL COLLEGE, SHAHABAD MARKANDA, DISTRICT KURUKSHETRA.

During the Question Hour, the Home Minister on behalf of the House, welcomed the teachers and students of the Markanda National College, Shahabad Markanda, District Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. RAISING THE VARIOUS MATTERS.

During the Zero Hour:

- (i) Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter in regard to regularization of the services of SPOs, who were appointed on contract basis. She further stated that they had served in the Haryana State Industrial Security Force earlier and later on their services had been disbanded. There were heated

exchanges between the Treasury Benches and the Opposition Members over this issue.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter.

The Home Minister also spoke in this regard.

The Chief Minister also spoke and clarified the position in this regard.

- (ii) Shri Ram Kumar Gautam, a Member from the Jannayak Janata Party raised the matter in regard to providing the benefit of age relaxation of 5 years to the candidates of EWS category at the time of entering into Govt. services on the pattern of Maharashtra and Gujarat States.

The Chief Minister clarified the position in this regard.

Shri Ram Kumar Gautam also raised the matter in regard to promoting the Sanskrit language in the State. He further stated that the Sanskrit Teachers are not getting the benefit of promotion on the post of Headmasters.

He further raised the matter to providing the benefit of reservation to Economically Backward Persons in General Caste Category in Jobs and admission in Educational Institutions and urged the Government to plead the case strongly in the High Court so that the people belonging to these categories can get the benefit of reservation.

- (iii) Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party raised the matter of recently released excise policy and stated that it will allow the individuals to keep too much liquor. He further urged the Government to review the new excise policy.

The Deputy Chief Minister also spoke and clarified the position in this regard.

- (iv) Shri Mamman Khan raised the matter of less water capacity of Banarsi Distributory in Firozpur Jhirka Constituency and urged the Government to increase the water capacity of Banarsi Distributory so that the farmers of that area can get the sufficient irrigation water.

IV. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS.

Discussion on the Governor's Address was resumed.

Dr. Kamal Gupta, Shri Aseem Goel, Shri Vinod Bhayana, Shri Sanjay Singh, Shri Devender Singh Babli and Shri Ishwar Singh, Members from the Treasury Benches, spoke for 14, 14, 08, 05, 11, and 11 minutes, respectively.

Shri Bharat Bhushan Batra, Smt. Shalley and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 28, 06 and 17 minutes, respectively.

Shri Sombir, Shri Rakesh Daultabad and Shri Nayan Pal Rawat, Independent Members, spoke for a while, 06 and 03 minutes, respectively.

V. CONVERSION OF NON OFFICIAL DAY INTO OFFICIAL DAY.

On a suggestion made by the Parliamentary Affairs Minister, the Speaker with the sense of the House, converted the Non Official Day i.e. 27th February, 2020 into official day. The Speaker further informed the House that the resumption of general discussion on Governor's Address and Voting on Motion of Thanks will be taken up on 27th February, 2020 instead of 26th February, 2020 so that more Members can participate in the discussion on Governor's Address.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party objected it and urged the Speaker to reconsider his decision.

The Deputy Speaker occupied the Chair from 1.14 P.M. to 2.14 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.30 P.M. for 5 minutes.
- (ii) At 2.35 P.M. for 5 minutes.

The Sabha then adjourned till 11.00 A.M. on Wednesday, the 26th February, 2020.

BULLETIN NO. 5**Wednesday, the 26th February, 2020**

(From 11.00 A.M. to 3.00 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 14

II. WELCOME TO THE FORMER MEMBERS OF HARYANA VIDHAN SABHA/ TEACHERS AND STUDENTS OF MUKAND LAL NATIONAL COLLEGE, YAMUNA NAGAR AND DELEGATION OF UNITED KINGDOM.

During the Question Hour:-

- (i) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Zakir Hussain and Sardar Nishan Singh, former Members of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers and students of the Mukand Lal National College, Yamuna Nagar, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (iii) the Deputy Chief Minister, on behalf of the House, welcomed Ms. Elizabeth Warham and other 10 Members of U.K. delegation, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

III. MOTION UNDER RULE 30

The Parliamentary Affairs Minister moved –

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 27th February, 2020.

The motion was put and carried.

IV. RAISING THE VARIOUS MATTERS/DEMANDS.

During the Zero Hour, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Smt. Kiran Choudhry, Shri Jagbir Singh Malik, Shri Neeraj Sharma, Shri Balraj Kundu, Shri Ram Kumar Gautam, Shri Mamman Khan, Shri Rakesh Daultabad, Shri Aftab Ahmed, Shri Parmod Vij, Shri Kuldeep Vats, Smt Geeta Bhukkal, Shri Abhay Singh Chautala, Shri Bharat Bhushan Batra, Shri Dharam Singh Chhoker, Shri Sombir and Shri Ghanshyam Dass raised various matters/demands of their respective constituencies.

V. WELCOME TO THE MEMBERS OF PUNJAB VIDHAN SABHA.

During the Zero Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Sardar Gurkirt Singh, Sardar Lakhwinder Singh and Sardar Angad Singh, Members of Punjab Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

VI. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS.

Discussion on the Governor's Address was resumed.

Smt. Seema Trikha, Shri Dura Ram, Smt. Naina Singh Chautala and Shri Ram Kumar Gautam, Members from the Treasury Benches, spoke for, 11. 07, 16 and 10 minutes, respectively.

Smt. Kiran Choudhry and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 21 and 14 minutes, respectively.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal spoke for 19 minutes.

Shri Balraj Kundu, an Independent Member, spoke for 10 minutes.

VII. WELCOME TO THE FORMER MEMBER OF HARYANA VIDHAN SABHA.

During the discussion on Governor's Address, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri K.L. Sharma, former Member of Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

VIII. WALK OUT

During the discussion on Governor's Address, Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal staged a walk out as a protest against not being given more time to speak on the discussion on Governor's Address.

IX. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2019-2020 (SECOND INSTALMENT)

The Chief Minister presented the Supplementary Estimates for the Year 2019-2020 (Second Instalment).

X. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Shri Subhash Sudha, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2019-2020 (Second Instalment).

XI. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2019-2020 (SECOND INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (Nos.1 to 4, 6, 11, 19, 23, 27, 28 and 42) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 1 minute.

Demand Nos. 1 to 4 were put together and carried.

Demand No. 6 was put and carried.

Demand No. 11 was put and carried.

Demand No. 19 was put and carried.

Demand No. 23 was put and carried.

Demand No. 27 was put and carried.

Demand No. 28 was put and carried.

. Demand No. 42 was put and carried.

The Deputy Speaker occupied the Chair from 1.08 P.M. to 2.16 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.30 P.M. for 30 minutes.

The Sabha then adjourned till 11.00 A.M. on Thursday, the 27th February, 2020.

BULLETIN NO. 6**Thursday, the 27th February, 2020**

(From 11.00 A.M. to 4.43 P.M.)

1. CONGRATULATIONS ON THE BIRTHDAY OF MINISTER OF STATE FOR SPORTS AND YOUTH AFFAIRS.

At the outset, the Speaker and several other Members of the House congratulated the Minister of State for sports and Youth Affairs Sardar Sandeep Singh on his birthday.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11		-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 12

III. WELCOME TO THE CHAIRMAN OF THE HAFED & FORMER MINISTER OF HARYANA AND TEACHERS & STUDENTS OF THE D.A.V. PUBLIC SCHOOL, LUKHI, DISTRICT KURUKSHEETRA.

During the Question Hour:-

- (iv) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Subhash Katyal, Chairman of HAFED & former Minister of Haryana, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (v) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers and students of the D.A.V. Public School, Lukhi, District

Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

IV. RAISING THE MATTER OF ZERO HOUR

Immediately after the Question Hour, when the Speaker announced the next item of the business fixed for today i.e. the Calling Attention Motions, the Leader of the Opposition Shri Bhupinder Singh Hooda, Smt. Kiran Choudhry and some other Members of the Indian National Congress party strongly objected it and wanted to raise several issues in the Zero Hour. They urged the Speaker that Zero Hour may not be suspended. The Speaker asked the Members that as two Calling Attention Motions have already been admitted for today, hence there will be no Zero Hour today due to paucity of time but the Members of the Indian National Congress Party did not satisfy with the announcement of the Speaker and continuously insisted their demand. There were heated exchanges between the Treasury and Opposition Benches over this issue. In spite of time and again having been asked by the Speaker to the Members to resume their seats, they did not do so and continuously interrupted the proceedings of the House. The Speaker again asked the Members of the Indian National Congress Party to initiate discussion on their Calling Attention Motion regarding increase in the minimum support price of sugarcane.

V. WALK OUT

All the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against the suspension of Zero Hour.

VI. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding increase in the minimum support price of sugarcane.

The Speaker informed the House that he had received a Calling Attention Notice No. 16 given notice of by Shri Surender Panwar and 10 other M.L.As. (Shri Subhash Gangoli, Shri Mewa Singh, Shri Pardeep Chaudhary, Dr. Bishan Lal, Shri Varun Chaudhary, Smt. Shalley, Shri Shamsher Singh Gogi, Shri Jagbir Singh Malik, Smt. Geeta Bhukkal and Shri Neeraj Sharma) regarding increase in the minimum support price of sugarcane and the same has been admitted. He further informed the House that he had received Calling Attention Notices Nos. 1 and 9 given notices of by Shri Abhay Singh Chautala, M.L.A. on

the similar subject which have been clubbed with Calling Attention Notice No. 16. He further informed the House that he had received an Adjournment Motion No. 2 given notice of by Dr. Raghuvir Singh Kadian and 6 other M.L.As. (Shri Dharam Singh Chhoker, Shri Aftab Ahmed, Rao Dan Singh, Smt. Geeta Bhukkal, Shri Rajinder Singh Joon and Shri Subhash Gangoli) on the similar subject, which has been converted into Calling Attention Notice No. 29 and clubbed with Calling Attention Notice No. 16.

The Speaker asked Shri Varun Chaudhary, M.L.A. to read out his notice being a signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, maximum five Members can ask their supplementaries on one Calling Attention Motion, hence, besides of first signatories of Calling Attention Notices Nos. 16, 29 and 1/9, two other Members can also ask their supplementaries on this Calling Attention Motion and the Minister concerned to make a statement thereafter.

As and when the Speaker called upon Shri Varun Chaudhary to read out his notice, Shri Abhay Singh Chautala, Member from the Indian National Lok Dal raised the matter that being a first Member, who has given Calling Attention Motion regarding increase in the minimum support price of the sugarcane, should be given a chance to read out this notice. He further stated that the sufficient time had also not been given to him yesterday to speak on the discussion on Governor's Address, whereas he was assured that sufficient time will be given to him at the time of discussion on the Governor's Address. The Speaker asked Shri Abhay Singh Chautala that party wise time has already been fixed and accordingly time had been given to him. But he did not satisfy and continuously argued with the Speaker over this issue. The Speaker asked him to take his seat and again called upon Shri Varun Chaudhary to read out his notice.

Shri Varun Chaudhary read out his notice.

When the Agriculture and Farmer's Welfare Minister was making a statement, several Members of the Indian National Congress Party strongly objected it and urged the Speaker that the concerned Minister is not making relevant statement. The Agriculture and Farmer's Welfare Minister stated that he is replying in detail. But the Members of the Indian National Congress Party did not satisfy with the reply given by the concerned Minister and continuously interrupted

the proceedings of the House. There were heated exchanges between the Members of the Treasury and Opposition Benches. In spite of time and again having been asked by the Speaker to the Members to resume their seats, they did not do so, rather than some Members of the Indian National Congress Party trooped into the well of the House and started to argue with the Speaker over this issue. They started raising slogans also. The Speaker again asked the Members to take their seats and after some time, they went to their seats.

The Chief Minister also spoke on this matter and made a statement.

VII. CHANGE IN THE BUSINESS OF THE HOUSE.

After the discussion on the Calling Attention Motion No. 16 regarding increase in the minimum support price of sugarcane, the Speaker with the sense of the House, announced that the discussion on Calling Attention Motion No. 21 regarding increasing intoxication among the youths of the State will be taken up on 4th March, 2020 instead of today as the Chief Minister has to give the reply on the Governor's Address today.

VIII. NOTICE OF CALLING ATTENTION MOTIONS.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either disallowed or sent to the Government for comments. The Speaker further asked the Members that as and when the comments will receive from the Government, the same will be informed to the Members.

IX. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS.

Discussion on the Governor's Address was resumed.

Shri Mahipal Dhanda, Shri Ram Karan, Shri Sudhir Kumar, Shri Laxman Singh Yadav and Shri Parmod Kumar Vij, Members from the Treasury Benches, spoke for 15, 04, 07, 09 and 06 minutes, respectively.

Shri Mamman Khan, Rao Chiranjeev and Shri Shamsheer Singh Gogi, Members from the Indian National Congress Party, spoke for 09, 06 and 10 minutes, respectively.

Shri Dharam Pal Gonder and Shri Sombir, Independent Members, spoke for 06 and 04 minutes, respectively.

The Chief Minister, by way of reply, spoke for 1 hour and 41 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20th February, 2020 at 11.00 A.M.’.”

was put and carried unanimously .

The Deputy Speaker occupied the Chair from 1.06 P.M. to 1.09 P.M, 2.02 P.M. to 2.56 P.M, 4.21 P.M. to 4.38 P.M. and Shri Aseem Goel, a Member from the Panel of Chairpersons occupied the chair from 1.49 P.M. to 2.02 P.M.

The Deputy Speaker/Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.30 P.M. for 1 Hour.
- (ii) At 3.30 P.M. for 1 Hour.
- (iii) At 4.30 P.M. for 30 minutes.

The Sabha then adjourned till 11.00 A.M. on Friday, the 28th February, 2020.

BULLETIN NO. 7**Friday, the 28th February, 2020**

(From 11.00 A.M. to 2.44 P.M.)

I. OBITUARY REFERENCES

The Deputy Chief Minister made references to the deaths of the late:-

1. Smt. Parmeshwari W/o Shri Bhagi Ram, former Minister of Haryana.
2. Shri Nathi Ram, B/o Shri Balwant Singh, former Member of Haryana Vidhan Sabha.

and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	-	-	25

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 10

III. WELCOME TO THE FORMER MEMBER OF HARYANA VIDHAN SABHA, TEACHERS AND STUDENTS OF D.A.V. COLLEGE, SADHAURA, DISTRICT YAMUNA NAGAR AND FREEDOM FIGHTER & PRESIDENT OF FREEDOM FIGHTERS SAMMAN SAMITI.

During the Question Hour:-

- (vi) the Parliamentary Affairs Minister, on behalf of the House, welcomed Prof. Ravinder Baliyala, former Member of Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (vii) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers and students of the D.A.V. College, Sadhaura, District Yamuna Nagar, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (viii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Lalti Ram, Freedom Fighter and President of Freedom Fighters Samman Samiti, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

IV. RAISING THE MATTER OF ZERO HOUR.

As soon as the Speaker announced that the Chief Minister will present the Budget Estimates for the Year 2020-2021, Mohd. Ilyas and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party wanted to raise several issues in the Zero Hour but the Speaker asked the Members that according to the Rule 189 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, there is no Zero Hour, therefore, no issue can be raised on the day of presentation of the Budget Estimates.

V. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2020-21.

The Finance Minister presented the Budget Estimates for the Year 2020-21.

The Deputy Speaker occupied the Chair from 11.47 A.M. to 11.56 A.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.30 P.M. for 15 minutes.

The Sabha then adjourned till 02.00 P.M. on Monday, the 2nd March, 2020.

BULLETIN NO. 8**Monday, the 2nd March, 2020**

(From 2.00 P.M. to 6.37 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	02	-	26

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 13

II. WELCOME TO THE FORMER MEMBER OF HARYANA VIDHAN SABHA AND THE STUDENTS OF ECONOMICS OF PANJAB UNIVERSITY, CHANDIGARH.

During the Question Hour:-

- (i) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Durga Dutt Attri, former Member of Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister, on behalf of the House, welcomed the Students of Economics of Panjab University, Chandigarh, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. NOTICES OF CALLING ATTENTION MOTIONS.

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either admitted or disallowed. But several Members from the Opposition Benches urged the Speaker to admit their Calling Attention

Motions as these relate to important matters such as scam in the purchase of paddy in the State, Illegal mining in the State and damage to crops due to heavy rain and hailstorm in the State. The Speaker asked the Members that they can raise their issues at the time of general discussion on Budget Estimates. He further informed the House that Calling Attention Motion regarding damage to crops due to heavy rain and hailstorm is admitted for tomorrow i.e. 3.3.2020.

The Chief Minister clarified the position and informed the House that the orders have already been passed by the Government to conduct a special Girdawari in those districts, where the crops have been damaged.

IV. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2020-21.

General discussion on the Budget Estimates for the Year 2020-21 was taken place.

Shri Aseem Goel, Shri Ghanshyam Dass, Shri Ishwar Singh, Shri Abhe Singh Yadav, Shri Praveen Dagar and Shri Ram Kumar Gautam, Members from the Treasury Benches, spoke for, 21, 12, 29, 21, 06 and 14 minutes, respectively.

Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 47, 34 and 18 minutes, respectively.

Shri Randhir Singh Gollen, an Independent Member, spoke for 14 minutes.

V. WELCOME TO THE STUDENTS AND TEACHERS OF GOVERNMENT SENIOR SECONDARY SCHOOL BATOUR, DISTRICT PANCHKULA.

During the General discussion on the Budget Estimates, the Parliamentary Affairs Minister, on behalf of the House, welcomed the Students and Teachers of the Government Senior Secondary School, Batour, District Panchkula, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 4.28 P.M. to 6.02 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 6.30 P.M. for 10 minutes.

The Sabha then adjourned till 11.00 A.M. on Tuesday, the 3rd March, 2020.

BULLETIN NO. 9**Tuesday, the 3rd March, 2020**

(From 11.00 A.M. to 5.23 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	08	2	-	17

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(c) Unstarred: - 07

II. RAISING THE MATTER REGARDING NOT ALLOWING THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY TO ENTER IN THE PREMISES OF HARYANA VIDHAN SABHA.

During the Question Hour, Shri Bhupinder Singh Hooda, Leader of the Opposition and some other Members from the Indian National Congress Party raised the matter regarding not allowing the Members of the Indian National Congress Party to enter in the premises of Haryana Vidhan Sabha when they were marched from M.L.As' Hostel roundabout to the Haryana Vidhan Sabha with holding posters, banners and placards against the Government's policies. They demanded that action should be initiated against the concerned officers and officials who had denied their entry without showing any written orders of the Speaker. The Speaker asked the Members that as per the Rules of the Procedure and Conduct of the Business in the Haryana Legislative Assembly, no Member can enter in the premises of Haryana Vidhan Sabha with holding any type of posters, banners and placards and orders had been given by him in this regard. The Members of the Indian National Congress Party did not satisfy with the ruling given by the Speaker. There were heated exchanges between the Members of the

Treasury and Opposition Benches. In spite of time and again having been asked by the Speaker to the Members to resume their seats, they did not do so. Rather some Members of the Indian National Congress Party trooped into the well of the House and started arguing with the Speaker over this issue, even they started raising slogans also. The Speaker again asked the Members to take their seats and assured the Members that their rights will be protected. Thereafter, the Members of the Indian National Congress Party went to their seats.

III. WELCOME TO THE FORMER MEMBER OF PUNJAB VIDHAN SABHA, FORMER MEMBER OF THE HARYANA VIDHAN SABHA AND THE TEACHERS & STUDENTS OF GOVERNMENT MODEL SENIOR SECONDARY SCHOOL, SARANGPUR. CHANDIGARH.

During the Question Hour:-

- (iii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Ajit Inder Singh Mofar, former Member of the Punjab Vidhan Sabha and Shri Zakir Hussain, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (iv) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers & Students of the Government Model Senior Secondary School, Sarangpur, Chandigarh, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

IV. CHANGE IN THE BUSINESS OF THE HOUSE.

After taking the sense of the House, the Speaker announced that only resumption on General Discussion on the Budget Estimates for the year 2020-2021 will be taken up today. He further announced that the reply by the Chief Minister on the Budget Estimates for the year 2020-2021 and Voting on Demands for Grants for the year 2020-2021 will be given tomorrow i.e. 4.3.2020, so that more Members can participate in the general discussion on the Budget today.

V. RAISING THE MATTER IN REGARD TO NOT LISTING THE UNSTARRED QUESTION.

Shri Shamsher Singh Gogi, a Member from the Indian National Congress Party raised the matter in regard to not listing his Unstarred Question regarding scam in purchase of Paddy.

VI. NOTICE OF CALLING ATTENTION MOTIONS.

When Smt. Kiran Choudhry, a Member from the Indian National Congress Party sought the fate of her Calling Attention Motions given notices of by her on different issues, the Speaker informed her that the Calling Attention Motion regarding ban on the illegal activities such as illegal mining and construction etc. in the Aravali Areas, has been disallowed and the fate of her other Calling Attention Motions will be informed later on.

VII. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

(i) Regarding damage to crops due to recently rain and hailstorms.

The Speaker informed the House that he had received a Calling Attention Notice No. 19 given notice of by Shri Surender Panwar and 07 other M.L.As. (Shri Subhash Gangoli, Shri Mewa Singh, Smt. Shalley, Shri Shamsher Singh Gogi, Shri Jagbir Singh Malik, Smt. Geeta Bhukkal and Shri Neeraj Sharma) regarding damage to crops due to recently rain and hailstorms and the same has been admitted.

The Speaker asked Shri Surender Panwar, M.L.A. to read out his notice being a first signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, four signatory Members can ask their supplementaries on the above said Calling Attention Motion and the Minister concerned to make a statement thereafter.

Shri Surender Panwar read out his notice.

The Deputy Chief Minister then made a statement.

(ii) Regarding the works performed by the Urban Local Bodies Department instead of Public Health Department under the AMRUT Scheme.

The Speaker informed the House that he had received a Calling Attention Notice No. 30 given notice of by Shri Bharat Bhushan Batra and 04 other M.L.As. (Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Surender Panwar and Rao Dan Singh) regarding the works performed by the Urban Local Bodies Department instead of Public Health Department under the AMRUT Scheme and the same has been admitted.

The Speaker asked Smt. Geeta Bhukkal, M.L.A. to read out her notice being a signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, four signatory Members can ask their supplementaries on the above said Calling Attention Motion and the Minister concerned to make a statement thereafter.

Smt. Geeta Bhukkal, M.L.A. read out her notice.

The Urban Local Bodies Minister then made a statement.

VIII. RAISING THE VARIOUS MATTERS.

- (i) Shri Varun Chaudhary, a Member from the Indian National Congress Party raised the matter of providing benefit to a Mall by making a road instead of making 111 shops on the land of Improvement Trust in Ambala city. He further demanded that an FIR should be lodged and enquiry should be made in this matter.

The Urban Local Bodies Minister clarified the position.

- (ii) Rao Chiranjeev, and Smt. Geeta Bhukkal raised the matter of Coronavirus and stated that a person infected by the Coronavirus has been detected in Delhi. They further stated that detection of the positive cases of Coronavirus had created a panic in the country also. They wanted to know that what precautionary steps are being taken by the Government to tackle the Coronavirus as the Haryana State is situated adjoining to Delhi.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal also spoke on this matter and stated that since medicines' salts are imported from China but now it has been

suspended for the time being, he wanted to know that what precautionary steps are being taken by the Government to meet out this problem.

The Health Minister also spoke and clarified the position in this regard.

- (iii) Shri Kuldeep Vats, a Member from the Indian National Congress Party raised the matter of ownership of Panchayati Land. He further stated that during the regime of Congress Government the ownership of Panchayati land was given to the Brahman, Shudra, Dholidar, Butimar, Bhondedar and Mukarridar but in the year 2018 the Government had made an amendment in the concerned Act and cancelled the ownership of the Panchyati land. He further demanded that the ownership of the Panchyati land should be given to the people of above said castes. The Speaker asked the Member that a detailed reply has already been given by the Government in this regard.

The Deputy Chief Minister also spoke and clarified the position but Shri Kuldeep Vats did not satisfy with the clarification given by the Deputy Chief Minister and continuously insisted his demand and interrupted the proceedings of the House. The Speaker again asked the Member to resume his seat as this matter has already been discussed in the House but he did not do so. Even he trooped into the well of the House and started arguing with the Speaker over the issue.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter.

The Deputy Chief Minister again clarified the position in this regard.

IX. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2020-21.

General discussion on the Budget Estimates for the Year 2020-21 was resumed.

Dr. Kamal Gupta, Shri Subhash Sudha, Shri Harvinder Kalyan, Shri Ram Kumar, Shri Parmod Kumar Vij, Shri Lakshman Napa, Shri Ghanshyam Saraf,

Shri Lila Ram, Shri Dura Ram, Dr. Krishan Lal Middha, Shri Jagdish Nayar, Shri Jogi Ram Sihag and Shri Devender Singh Babli, Members from the Treasury Benches, spoke for 21, 07, 09, 08, 06, 04, 05, 06, 02, 06, 03, 08 and 06 minutes, respectively.

Shri Amit Sihag, Shri Shishpal Singh, Dr. Bishan Lal, Smt. Renu Bala and Shri Balbir Singh, Members from the Indian National Congress Party, spoke for 14, 09, 11, 06 and 04 minutes, respectively.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 22 minutes.

Shri Dharam Pal Gonder and Shri Rakesh Daultabad, Independent Members, spoke for 11 and 07 minutes, respectively.

X. INTIMATION REGARDING PROVIDING THE LAPTOPS TO THE MEMBERS.

The Speaker informed the House that after the adjournment of the Sitting of today, the Laptops will be provided to the Members of Haryana Vidhan Sabha in the Committee Room.

XI. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2020-2021 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2020-2021, keeping in view the proportionate strength of various parties/groups in the House.

The motion was put and carried.

XII. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 1) Bill, 2020.

At 4.07 P.M. the Chief Minister introduced the Haryana Appropriation (No. 1) Bill, 2020 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Private Universities (Amendment) Bill, 2020.

At 4.10 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2020 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 02, 03 minutes, for a while and for a while, respectively.

The Education Minister, by way of reply, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana State Higher Education Council (Amendment) Bill, 2020.

At 4.22 P.M., the Education Minister introduced the Haryana State Higher Education Council (Amendment) Bill, 2020 and also moved-

That the Haryana State Higher Education Council (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 05 minutes.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 02 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 9 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.

At 4.34 P.M., the Transport Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.

At 4.37 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Agricultural Produce Markets (Amendment) Bill, 2020 and also moved-

That the Haryana Agricultural Produce Markets (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 07 and 01 minutes, respectively.

The Chief Minister by way of reply spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 12 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020.

At 4.51 P.M., the Minister of State for Women and Child Development introduced the Prohibition of Child Marriage (Haryana Amendment) Bill, 2020 and also moved-

That the Prohibition of Child Marriage (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Women and Child Development moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.

At 4.54 P.M., the Chief Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Rao Dan Singh, Shri Mamman Khan and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 01minute each, respectively.

Shri Ram Kumar Gautam and Shri Lakshman Napa, Members from the Treasury Benches, spoke for 01 minute each, respectively.

The Chief Minister by way of reply spoke for 05 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.

At 5.10 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020 and also moved-

That the Haryana Pond and Waste Water Management Authority (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal and Shri Shamsher Singh Gogi, Members from the Indian National Congress Party, spoke for 05 and 01 minutes each, respectively.

Dr. Abhe Singh Yadav and Shri Sudhir Kumar, Members from the Treasury Benches, spoke for 1 minute and for a while respectively.

The Chief Minister also spoke for 1 minute.

The Agriculture and Farmers' Welfare Minister by way of reply, spoke for for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

Smt. Geeta Bhukkal, Member from the Indian National Congress Party, spoke for a while.

Dr. Abhe Singh Yadav, Member from the Treasury Benches, spoke for a while.

The Agriculture and Farmers' Welfare Minister also spoke for a while.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 1.19 P.M. to 2.40 P.M.

The Deputy Speaker/Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (iv) At 2.30 P.M. for 1 Hour.
- (v) At 3.30 P.M. for 30 Minutes.
- (vi) At 4.00 P.M. for 30 minutes.
- (vii) At 4.30 P.M. for 30 minutes.
- (viii) At 5.00 P.M. for 15 minutes.
- (ix) At 5.15 P.M. for 15 minutes.

The Sabha then adjourned till 11.00 A.M. on Wednesday, the 4th March, 2020.

BULLETIN NO. 10**Wednesday, the 4th March, 2020**

(From 11.00 A.M. to 7.04 P.M.)

1. CONGRATULATIONS ON THE BIRTHDAY OF THE DEPUTY SPEAKER.

At the outset, the Speaker and several other Members of the House congratulated the Deputy Speaker Shri Ranbir Gangwa on his birthday.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	02	-	33

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(d) Unstarred: Nil

III. WELCOME TO THE DELEGATION OF ASIAN DEVELOPMENT BANK, MANILA, PHILIPPINES.

During the Question Hour, the Deputy Chief Minister, on behalf of the House, welcomed the delegation of Asian Development Bank, Manila, Philippines, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

IV. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

V. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VI. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

(i) Regarding increasing intoxication among the youths of the State.

The Speaker informed the House that he had received an Adjournment Motion No. 1 given notice of by Shri Surender Panwar and 13 other M.L.As. (Shri Subhash Gangoli, Shri Mewa Singh, Shri Pardeep Chaudhary, Dr. Bishan Lal, Shri Varun Chaudhary, Smt. Shalley, Shri Shamsher Singh Gogi, Shri Jagbir Singh Malik, Shri Neeraj Sharma, Rao Dan Singh, Shri Amit Sihag, Shri Bharat Bhushan Batra and Smt. Geeta Bhukkal) regarding increasing intoxication among the youths of the State, which has been converted into Calling Attention Notice No. 21 and the same has been admitted. This Calling Attention Notice is related to the increasing intoxication among the youths of the State.

The Speaker further informed the House that he had received Calling Attention Notices Nos. 3 & 7 given notice of by Shri Abhay Singh Chautala, M.L.A. and Calling Attention Notice No. 34 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which have been clubbed with Calling Attention Notice No. 21.

The Speaker asked Shri Surender Panwar, M.L.A. to read out his notice being a first signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, maximum five signatories Members can ask their supplementaries on one Calling Attention Motion. Hence, besides of first signatory and two other Members of Calling Attention Notice No. 21, Shri Abhay Singh Chautala, M.L.A. from Calling Attention Notices No. 3/7 and Smt. Kiran Choudhry, M.L.A. from Calling Attention Notice No. 34, can also ask their supplementaries and the Minister concerned to make a statement thereafter.

Shri Surender Panwar read out his notice.

The Minister of State for Social Justice and Empowerment then made a statement.

(i) Regarding delay in the construction of AIIMS in Manethi in District Rewari.

The Speaker informed the House that he had received a Calling Attention Notice No. 25 given notice of by Rao Chiranjeev, M.L.A. regarding delay in the construction of AIIMS in Manethi in District Rewari and the same has been admitted.

The Speaker asked Rao Chiranjeev, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Rao Chiranjeev, M.L.A. read out his notice.

The Health Minister then made a statement.

VII. ADJOURNMENT OF THE SITTING.

The Speaker, with the sense of the House, adjourned the sitting of the House for lunch at 1.32 P.M. for 40 minutes.

(The House then adjourned at 1.32 P.M. and re-assembled at 2.12 P.M.)

VIII. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE CHIEF MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2020-2021.

After taking the sense of the House, the Speaker allowed some Members to participate in the general discussion on the Budget Estimates. Thereafter, General discussion on the Budget Estimates for the Year 2020-2021 was resumed.

Shri Bishamber Singh, Shri Narender Gupta, Smt. Naina Singh Chautala, Smt. Seema Trikha, Shri Sanjay Singh, Shri Mahipal Dhanda and Shri Sita Ram, Members from the Treasury Benches, spoke for 10, 08, 12, 08, 05, 08 and 04 minutes, respectively.

Smt. Kiran Choudhry, Mohd. Ilyas, Shri Aftab Ahmed and Shri Dharam Singh Chhoker, Members from the Indian National Congress Party, spoke for 13, 08, 12 and 08 minutes, respectively.

The Chief Minister, by way of reply, spoke for 72 minutes.

IX. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET FOR THE YEAR 2020-21.

As per past practice and to save the time of the House, all the demands for grants (Nos.1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

Shri Bharat Bhushan Batra, Shri Pardeep Chaudhary, Shri Jaiveer Singh, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Subhash Gangoli, Shri Mamman Khan and Mohd. Ilyas, Members from the Indian National Congress Party spoke for 05, 01, for a while, for a while, 04, 01,04 and for a while, respectively.

Shri Ram Kumar Gautam, a Member from the Treasury Benches, spoke for 3 minutes.

The Chief Minister, while replying to the debate, spoke for 2 minutes.

Demand Nos.1 to 45 were put together and carried.

X. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 10 on the Table of the House.

XI. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) Shri Laxman Singh Yadav, a Member of the Committee on Government Assurances presented the Forty Ninth Report of the Committee on Government Assurances for the year 2019-2020.
- (ii) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Accounts presented the Eightieth Report of the Committee on Public Accounts for the year 2019-2020 on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2016-2017 and on the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2017.
- (iii) The Chairperson (Shri Aseem Goel) of the Committee on Public Undertakings presented the Sixty Sixth Report of the Committee on

Public Undertakings for the year 2019-2020 on the Reports of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 31st March, 2015 and 31st March, 2016.

- (iv) The Chairperson (Shri Ishwar Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Third Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020 on Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments and action taken by the Government on the recommendations contained in its Forty Second Report.
- (v) The Chairperson (Shri Deepak Mangla) of Local Bodies and Panchayati Raj Institutions presented the Fifteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2019-2020 on the Audit and Inspection Notes on the Accounts of Panchyat Samiti, Ambala-II for the period from April, 2017 to March, 2018 Audited by the Director, Local Audit, Haryana.
- (vi) The Chairperson (Smt. Seema Trikha) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Fifth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2019-2020 on Education and Health Services Department & Haryana Sheheri Vikas Pradhikaran Department.
- (vii) The Chairperson (Shri Jagdish Nayar) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Seventh Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2019-20.

XII. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 2) Bill, 2020.

At 5.31 P.M., the Chief Minister introduced the Haryana Appropriation (No. 2) Bill, 2020 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana State Council for Physiotherapy Bill, 2020.

At 5.35 P.M., the Parliamentary Affairs Minister introduced the Haryana State Council for Physiotherapy Bill, 2020 and also moved-

That the Haryana State Council for Physiotherapy Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for 5 minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 48 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Panchayati Raj (Amendment) Bill, 2020.

At 5.45 P.M., the Deputy Chief Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2020 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 27 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

XIII. WITHDRAWAL OF THE BILL.

During the Legislative Business, on the suggestion made by the Parliamentary Affairs Minister, the Speaker allowed to withdraw the Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill, 2020, which was listed in the list of Legislative Business fixed for today i.e. 4.3.2020, as some necessary provisions have to be made in it.

XIV. RESUMPTION OF LEGISLATIVE BUSINESS.

5. The Indian Stamp (Haryana Amendment) Bill, 2020.

At 5.48 P.M., the Deputy Chief Minister introduced the Indian Stamp (Haryana Amendment) Bill, 2020 and also moved-

That the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Official Language (Amendment) Bill, 2020.

At 5.51 P.M., the Education Minister introduced the Haryana Official Language (Amendment) Bill, 2020 and also moved-

That the Haryana Official Language (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 10 and 02 minutes, respectively.

Shri Sudhir Kumar, a Member from the Treasury Benches, spoke for 01 minute.

The Chief Minister, by way of reply, spoke for 02 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Punjab Excise (Haryana Amendment) Bill, 2020.

At 6.09 P.M., the Deputy Chief Minister introduced the Punjab Excise (Haryana Amendment) Bill, 2020 and also moved-

That the Punjab Excise (Haryana Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for 05 minutes.

The Deputy Chief Minister, by way of reply, spoke for 02 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.

At 6.19 P.M., the Minister of State for Social Justice & Empowerment introduced the Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020 and also moved-

That the Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill be taken into consideration at once.

Shri Jaiveer Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 02 and 21 minutes, respectively.

The Deputy Speaker also made some observations and spoke for 2 minutes.

Shri Lakshman Napa, a Member from the Treasury Benches, spoke for 2 minutes.

Shri Dharam Pal Gonder, an Independent Member, spoke for 3 minutes.

The Chief Minister, by way of reply, spoke for 09 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Social Justice & Empowerment moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020.

At 7.01 P.M., the Deputy Chief Minister introduced the Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020 and also moved-

That the Haryana Consolidation of Project Land (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

XV. THANKS AND GREETINGS ON THE OCCASION OF HOLI FESTIVAL BY THE SPEAKER.

Before the House was to adjourn sine die, the Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the House. He also thanked the Press representatives, Government Officers and Officers/Officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

He also extended the greetings to the Members of the House on the occasion of Holi falling on 10th March, 2020.

The Deputy Speaker occupied the Chair from 2.18 P.M. to 3.44 P.M.

The Sabha then adjourned sine die.

